

**IN THE LD. NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA  
Original Application No. 05 / 2024 / EZ.**

**In the matter of:**

**Madhusudan Palai .....Applicant**

-Versus-

**State of Odisha & Ors.....Respondents**

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Bhubaneswar

By the respondent no. 11 through

Date- 08.07.2024

Adv. Anup Kumar Pattnaik,

O-546/2014; Ph no. 9438011661

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Madhusudan Palai ..... **Applicant**

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**REPLY AFFIDAVIT FILED BY THE  
RESPONDENT NO. 11**

I, Giridhari Das, aged about 46 years, S/o- Radha Charan Das, R/o. Vill./P.O.- Badapari, P.S.- Tangi, Dist.- Khordha, Odisha, do hereby solemnly affirm and state as follows:-

1. That, I am the respondent no. 11 in the above mentioned case and therefore authorised to swear this affidavit.
2. That, I have gone through the contents of the original application filed on behalf of the applicant, and after understanding the same I, hereby tender my reply in the following paragraphs in para wise manner.



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3. That, at the outset it is humbly submitted that the averments and claims made in the original application are absolutely false, frivolous and fabricated. The application has been filed maliciously with the sole intention of implicating the present respondent no. 11 and to further harass and humiliate with unwanted litigation.
  
  4. That, in reply to paragraph no. 1, it is humbly submitted that even though the applicant is the elected Sarpanch, he has been guilty of misusing his post for personal gratification and unjust enrichment. In the present case, the applicant has been guilty of filing numerous false, frivolous and fabricated cases against the present respondent no. 11 who is the legitimate lessee of the quarry with the sole intention of stopping the quarry operation for his own personal benefit. It is further pertinent to mention that it is absolutely false that the present respondent no. 11 has been carrying out illegal mining.



It is also pertinent to mention that the applicant is the elected Sarpanch of the village and is politically well connected. As such, he is carrying out the illegal mining from from Plot Nos. 693, 692, 694, 686, and 686/891 which is situated at Bariko Mouza, Vill.- Bariko, Tahasil/P.S.- Tangi, Dist.- Khordha without any opposition and hindrance. Moreover, the private respondent is not only carrying out illegal quarrying in

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the area but also harassing the present petitioner time and again despite being the legal and legitimate lease holder of a quarry. The sole intention of the applicant is to illegally mine all the minerals from the area. Therefore, he is creating unnecessary legal impediments for the applicant who is the legitimate lease holder.

5. That, in reply to paragraph no. 2, it is humbly submitted that it is a fact that the present respondent no. 11 i.e., M/s. Bariko Laterite Stone Quarry, Bariko, was granted the CTE on 03.12.2022 by the State Pollution Control Board, under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 for Production of Laterite Stone at a quantity of 1500 Cubic Meter/Annum or 3000 MT/Annum. The total production for the plan period of 5 years from the quarry for Laterite Stone was fixed as a quantity of 7500 Cubic Meter or 15000 Metric Tons. Consequently, the CTO was granted on 05.01.2023 and the Environment clearance was granted to lessee on 02.06.2022 respectively.



The copy of the work order and CTO are annexed herewith and marked as ANNEXURE-1 and ANNEXURE-2 respectively.

6. That, in reply to paragraph no. 3, it is humbly submitted that all the allegations made therein are absolutely false

and stoutly denied. In fact, the present respondent no. 11 is operating the quarry over plot no. 673, khata no. 270 only. It is further humbly submitted that the present respondent no. 11 had duly applied in the auction process for the lease and consequently, granted the lease by the concerned authorities in accordance with law. Thus, the present respondent no. 11 has been legitimately operating the quarry out of the said lease plot in accordance with law, lease and mining plan. Therefore, any allegation of operating any quarry outside of the lease plot is absolutely false and unfounded and the applicant must be put to strict proof of the same.

The copy of the Mining Plan is annexed herewith and marked as ANNEXURE-3.

7. That, in reply to paragraph no. 4, it is humbly submitted that the lease for quarry has been provided by the concerned authorities after undertaking Impact Assessment. As such, the allegation of the applicant that the mining operation is affecting the locality is absolutely false and frivolous. It is also not a fact that the present respondent no. 11 is illegally operating quarries from non-lease areas in Ramachandrapur in Bariko mouza.

In fact, the present respondent no. 11 is operating the quarry over plot no. 673, khata no. 270 only. The applicant himself has dug off numerous private lands in



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contravention of the law of the land. It is also pertinent to mention that the present respondent no. 11 had duly addressed numerous representations to concerned authorities with regards to illegal digging and disturbance caused by the applicant in plots adjacent to the lease plot of the respondent no. 11.

The copy of the representations addressed by the present respondent no. 11 are annexed herewith and marked as **ANNEXURE-4 SERIES**.

8. That, in reply to paragraph no. 5, it is humbly submitted that it is not a fact that the present respondent no. 11 has already operated the entire lease area of 2.173 acres. It is also absolutely false that the present respondent no. 11 has already extracted more than 1500 cubic meters of Laterite Stone. The allegations of the applicant are absolutely ludicrous and not justified by any supporting material. The applicant has concocted an absolutely false narrative in order to confuse the Court with the sole intention of implicating the present respondent no. 11 with multiple malicious litigation. In fact, around 50 % area of the lease land i.e., plot no. 673, khata no. 270 is still untouched and left to be mined/.

The copy of the drone survey report/ Map is annexed herewith and marked as **ANNEXURE-5**.



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9. That, in reply to paragraph no. 6, it is humbly submitted that all the allegations made therein are absolutely false and stoutly denied.
10. That, in reply to paragraph no. 7, it is humbly reiterated that the present respondent no. 11 is operating the quarry only over plot no. 673, khata no. 210 only. It is further humbly submitted that the present respondent no. 11 had duly applied in the auction process for the lease and consequently, granted the lease by the concerned authorities in accordance with law. Thus, the present respondent no. 11 has been legitimately operating the quarry out of the said lease plot in accordance with law and lease. Therefore, any allegation of operating any quarry outside of the lease plot is absolutely false and unfounded and the applicant must be put to strict proof of the same.
11. That, in reply to paragraph no. 8, it is humbly submitted that the allegation of the applicant that the present respondent no. 11 removed and cleared Acacia and cashew trees from the lease area is absolutely false and strictly denied. Such wild and unfounded allegations warrant no consideration of this Ld. Tribunal and as such, should be dismissed in *limine* with exemplary cost.
12. That, in reply to paragraph no. 9, it is humbly submitted that it is not true that the present respondent no. 11 has



continued to operate his quarry in gross violation of Environment Protection Act, 1986 and the standard conditions of environment clearance conditions.

- I. It is not a fact that the present respondent no. 11 removed and cleared Acacia and cashew trees from the lease area.
  
- II. It is further humbly submitted that quarterly compliance is a matter of fact in the exclusive domain of the Tahsildar and as such, it needs no reply from the present deponent.
  
- III. It is absolutely false that the present respondent no. 11 has not undertaken any plantation or green belt drive. In fact, the present respondent no. 11 has been responsible for making numerous plantations as required.

The copy of the photos of the plantation is annexed herewith and marked as **ANNEXURE-6** **SERIES.**



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13. That, in reply to paragraph no. 10, it is humbly submitted that it is not a fact that loaded vehicles belong to the present respondent no. 11 used to ply on PMGSY road through densely populated villages in violation of EC conditions. In fact there is a direct access road to the RD road. Thus, the question of plying of heavy vehicles and

machinery on the PMGSY road through densely populated villages does not arise in the first place.

14. That, in reply to paragraph no. 11, it is humbly submitted that it is not true that the present respondent no. 11 has not complied with conditions mentioned in the CTO dated 05.01.2023. The allegations of the applicant are absolutely omnibus in nature and are not liable for consideration of this Ld. Tribunal.

15. That, in reply to paragraph no. 12, it is humbly submitted that the work order for the Bariko Laterite stone quarry pertaining to the Khata No. 270, Plot No. 673 with an extent of an area of Ac. 2.173 dec. under Tangi Tahasil was duly issued on 10.03.2021. In furtherance of the work order, the present respondent no. 11 applied for all the permits in accordance with law. Accordingly, the quarry was operated after duly being issued with the work order and Y-forms by the concerned authority.



16. That, in reply to paragraph no. 13, it is humbly submitted that it merely reflects the law as it is and as such needs no reply.

17. That, in reply to paragraph no. 14, it is humbly submitted that the present respondent no. 11 has fulfilled all his obligations and duties as per the mining plan and CTE without any fail. It is not true that the present respondent

no. 11 failed to fulfill conditions because of intentional omission.

18. That, in reply to paragraph no. 15, it is humbly submitted that the allegations made therein are absolutely false and the newspaper clipping refer to the applicant were published at the behest of the applicant himself by incurring cost from his own pocket which proves that the applicant has been trying to create unnecessary dispute and disturbance from the very beginning with a malafide intention to stop the operation of the quarry at any cost.
19. That, in reply to paragraph no. 16, it is humbly submitted that the present respondent no. 11 complied with all the conditions that had led down in the CTO. Accordingly, the subsequent CTO was issued in his favour by the concerned authorities after proper scrutiny and satisfaction.
20. That, in reply to paragraph no. 17, it is humbly submitted that all the allegations with respect to no measures being taken to mitigate the air pollution are absolutely false and unfounded. As such, the applicant must be put to strict proof of the same failing which exemplary cost must be imposed for harassing the present respondent no. 11 with malicious litigation and wasting precious judicial time with ulterior motives.



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21. That, in reply to paragraph no. 18, it is humbly submitted that all the averments therein are absolutely false and as such denied stoutly. As such, the applicant must be put to strict proof of the same failing which exemplary cost must be imposed for harassing the present respondent no. 11 with malicious litigation and wasting precious judicial time with ulterior motives. However, it is humbly submitted that power tillers are not covered under agricultural subsidy.
22. That, in reply to paragraph no. 19, it is humbly submitted that the present respondent no. 11 has religiously complied with the mining plan without any deviation. As such, any allegation of illegal deep quarrying is absolutely false. In fact, the present respondent no. 11 is operating the quarry over plot no. 673, khata no. 270 only. It is further humbly submitted that the present respondent no. 11 had duly applied in the auction process for the lease and consequently, granted the lease by the concerned authorities in accordance with law. Thus, the present respondent no. 11 has been legitimately operating the quarry out of the said lease plot in accordance with law, lease and mining plan.
23. That, in reply to paragraph no. 20, it is humbly submitted that the present respondent no. 11 has been legitimately operating the quarry out of the said lease plot in accordance with law, lease and mining plan. Thus, there is



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absolutely no reason why any criminal proceeding should be initiated against the present respondent no. 11. In fact it is also absolutely false that any enforcement authority has ever imposed any fine on the respondent no. 11.

24. That, in reply to paragraph no. 21, it is humbly submitted that there is absolutely no reason for any concerned authority to have ever file any complaint or lodge an F.I.R. as the present respondent no. 11 has been legitimately operating the quarry out of the said lease plot in accordance with law, lease and mining plan.
25. That, in reply to paragraph no. 22, it is humbly submitted that it merely reflects the law/notification as it is and as such needs no reply.
26. That, in reply to paragraph no. 23, it is humbly submitted that it is an undisputed fact that the Tahasildar, Tangi was granted EC on 17.12.2020 for mining of Laterite Stone from Bariko Laterite Stone Quarry over an area of 2.173 acres or 0.88 ha at village Bariko Tahasil Tangi in the district of Khordha and again on 02.06.2022, EC was transferred in favour of the lessee.
27. That, in reply to paragraph no. 24, it is once again reiterated that the present respondent no. 11 has been legitimately operating the quarry out of the said lease plot in accordance with law, lease and mining plan.



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28. That, in reply to paragraph no. 25, it is humbly submitted that the present respondent no. 11 is neither involved in any illegal mining nor any authority has worked hand in gloves with the applicant for the purpose of illegal mining. All the allegations made by the applicant are false, frivolous and fabricated and have been motivated by political and personal goals.
29. That, in reply to paragraph no. 26 - 37, it is humbly submitted that it merely reflects the random case laws, laws and notifications which are not applicable to the present case at hand and as such needs no reply.
30. That, in fact, it is pertinent to apprise the present Court about the true intention and motive of the applicant with respect to halting of the quarry operation or his own self interest, personal gratification and unjust enrichment. On 29.05.2023, at 6.30 pm., one Rishna Mandhata and the present applicant along with 23 - 30 others being armed with deadly weapons entered inside the legal Laterite stone quarry at Bariko, Nuagaon and thereby assaulted the present respondent no. 11 and its workers. They further damaged the vehicles of the said present respondent no. 11 and thereafter threatened with dire consequences. It is also pertinent to mention that the applicant is also the Sarpach of the village and is politically well connected. As such, he is carrying out the illegal mining from the abovementioned plots without any opposition and



hindrance. Moreover, the applicant is not only carrying out illegal quarrying in the area but also harassing the present petitioner time and again despite being the legal and legitimate lease holder of a quarry. The sole intention of the applicant is to illegally mine all the minerals from the area. Therefore, he is creating unnecessary legal impediments for the applicant who is the legitimate lease holder.

The copy of the F.I.R. i.e., P.S. case no. 443/2023, dated 29.05.2023 is annexed herewith and marked as ANNEXURE-7.

31. That, it is once again reiterated at the cost of brevity but in the interest of justice that all the allegations made in the petition by the applicant are absolutely false, frivolous and fabricated. It is further pertinent to mention that the allegations are not only unfounded but have been made with the sole intention of harassing the deponent and implicating him in malicious prosecution with an ulterior motive. As such, the petitioner has approached this Court with unclean hands and must be put to strict proof of all the allegations made in the petition and in absence of any justified reason or proof, the allegations of the petitioner must be dismissed in *limine* with exemplary cost.





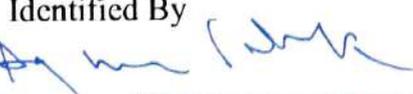
- 32. That, in light of the averments taken above and the authorities cited, the prayers made in the original petition may kindly be dismissed with exemplary cost.
- 33. That, any averment which has not been expressly been admitted may be deemed to be denied.
- 34. That, the deponent reserves the right to file further affidavit, as and when directed by this Ld. Court.
- 35. That, the facts stated above are true to the best of my knowledge and belief which are based on official records that I believe to be true.

Identified by  
  
 Advocate

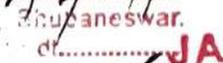
  
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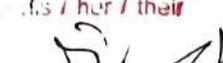
**VERIFICATION**

Verified on this the 27th day of May, 2024 at Bhubaneswar that the contents of the above affidavit are true and correct. No part of it is false and nothing has been concealed therefore.

Identified By  




The above named deponent(s) being duly identified by Sri.  Advocate, Bhubaneswar. Appears before me at  at  on oath the contents of the above affidavit are true to the best of his / her / their knowledge and belief.

Deponent(s)  Notary, Bhubaneswar 

**JANMEJAYA RAUTRAY**  
 NOTARY, GOVT. OF ODISHA  
 BHUBANESWAR  
 REGD. NO-ON-86/2012  
 Mob. No. - 9337121273



# OFFICE OF THE TAHASILDAR, TANGI.

## WORK ORDER

No. 696 Dated 10.3.21

Sub: Grant of Bariko Laterite stone quarry on long term lease in favour of Sri Giridhari Das S/o-Radha charana Das of village/ PO- Badapari, P.S. -Tangi, in the Dist. of Khordha.

The lease of Bariko Laterite stone quarry pertaining to the Khata No.270, Plot No. 673 with an extent of area Ac 2.173 dec. under Tangi Tahasil is here by granted in favour of Sri Giridhari Das S/o-Radha charana Das of village/ PO- Badapari, P.S. -Tangi, in the Dist. of Khordha for a period of 5 (five) year i.e. from 28.01.2021 to 27.01.2026. The lessee shall extract the minor minerals (Laterite stone) as per production capacity laid down in the mining plan form the stone source of Bariko Laterite stone quarry semi mechanically under the provision of OMMC Rules 2016 as the lessee has deposited all the dues relating to his sources for the financial year ending 31.03.2021.

*[Signature]*  
Tahasildr. Tangi.

Memo No. 697 Dtd. 10.3.21

Copy to Sri Giridhari Das S/o-Radha charana Das of village/ PO- Badapari, P.S. -Tangi, in the Dist. of Khordha.

*[Signature]*  
Tahasildar, Tangi

Memo No. 698 dt. 10.3.21

Copy to Revenue Inspector, Tangi for information. She is directed to keep close watch over the sairat source for the period of which the lessee is granted work order for extraction of minor mineral. All the materials transported in vehicle must contain ' Y ' form and the lessee is to produce the same as and when required by the competent authority.

*[Signature]*  
Tahasildr, Tangi.



OFFICE OF THE REGIONAL OFFICER, BHUBANESWAR  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
 (DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA)  
 Plot No. B-59/2 & B-59/3, Chandaka Industrial Estate, Patla, Po- KIIT, Bhubaneswar - 751024

Tel: 0674-2973128  
 E-mail: rospcb.bhubaneswar@ospboard.org  
 Website: www.ospboard.org

No. 31 / RO-CON-1237

Date 05/01/2023

CONSENT TO OPERATE ORDER

CONSENT ORDER NO. RO/BBSR/CTO. 1734/WPC/APC

Sub: Consent for discharge of sewage and trade effluent under Section 25/26 of the Water (PCP) Act, 1974 and under Section 21 of Air (PCP) Act, 1981 for existing/new operation of the plant.

Ref: Your Online Application No. 3441213, Dt. 24.2.2021 and this Office Consent to Establish Order issued vide letter No. 3315/RO-NOC-2763, dt. 3.12.2022.

Consent to Operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & control of Pollution) Act, 1981 and rules framed thereunder to:

Name of the Mines: **M/s. BARIKO LATERITE STONE QUARRY, BARIKO**

Name of the Occupier & Designation: **Sri Giridhari Das, Lessee**

Address of the unit: **Bariko mouza, Village: Bariko (on Plot No. 673 of Khata No. 270; Lease hold area of 0.880 Ha or 2.173 Acres; Kissam: Pathara Chatana) Tahasil/PS: Tangi, Dist: Khordha**

This consent order is valid for the period up to 31.03.2024

This consent order is valid for the product quantity, specified, outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

**A. Details of Products Manufactured:**

Sl. No.	Product	Quantity
1.	Production of Laterite Stone	1500.00 Cubic Meter/Annum or 3000.00 MT/Annum (Total production for the plan period of 5 years at a quantity of 7500.00 Cubic Meter or 15,000.00 Metric Tonnes )



~~CONFIDENTIAL~~

**CONSENT ORDER**

**A. Discharge permitted through the following outlets subject to the standard**

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Prescribed standard			
				pH	TSS (mg/l)	O & G (mg/l)	BOD (mg/l)
01	Septic Tank (Domestic effluent)	Soak pit		-	-	-	-
02	Mine drainage water/ surface runoff/ other waste water after treatment	Inside its own quarry		-	-	-	-

**B. Emission permitted through the following stack subject to the prescribed standard**

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission	Prescribed standard					
				PM	SO <sub>2</sub>	NO <sub>x</sub>			

**C. Disposal of solid waste permitted in the following manner**

Sl. No.	Type of Solid Waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1.	Top soil/over burden	As per approved mining plan	-	-	-	As per approved mining plan



## E. GENERAL CONDITIONS FOR ALL UNITS

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
  - a) Industrial cooling, spraying in mine pits or boiler feed,
  - b) Domestic purpose
  - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.



16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.



33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industries or industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as not to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
- i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
  - ii) Controlled incineration, wherever possible in case of combustible organic material.
  - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate



**SPECIAL CONDITIONS:**

1. The mine shall comply with the stipulated conditions of Environmental Clearance obtained from the State Environmental Impact Assessment Authority (SEIAA), Odisha, Bhubaneswar vide letter No. 10371/SEIAA, Dt. 17.12.2020 and letter No. 4668/SEIAA, Dt. 2.6.2022).
2. Any change in mining technology/scope of working shall not be made without prior approval of the State Environmental Impact Assessment Authority (SEIAA).
3. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made and also shall comply with the stipulated conditions specified in the Environmental Clearance order issued by SEIAA.
4. Mining activity shall be carried out as per approved mining plan prepared for this project.
5. The consent to operate granted under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 subject to the mining plan approved by the Director of Mines, Bhubaneswar under Odisha Minerals (Prevention of Theft, Smuggling and Illegal Mining and Regulation of Possession, Storage, Trading and Transportation) Rules, 2007.
6. The industry shall comply to the provisions of Environment Protection Act, 1986 and the rules made there under with their amendments from time to time such as the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 as amended from time to time. Hazardous Chemical Rules/ Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 etc. and amendments there under. The industry shall also comply to the provisions of Public Liability Insurance Act, 1991, if applicable.
7. No mining activity shall be carried out in the vicinity of natural/manmade archeological sites.
8. It shall be ensured that quarrying is not carried out within 500 meter of structures, bridges, embankment, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures.
9. The lessee shall obtain NOC from CGWA and permission from WR department, Govt. of Odisha for use of ground water/surface water, if any required for the project.
10. It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs/intervenes within the permitted depth, then also quarrying shall be stopped.
11. No mining activity shall be undertaken beyond Six (06) meters below ground level.
12. No transportation of the minerals shall be allowed on any road passing through villages/habitation without prior explicit permission.



- 22 -
13. The project proponent shall take necessary measures to ensure no adverse impact is caused due to mining activities on the human habitation existing nearby.
  14. The industry shall abide by all the provisions of Environment (P) Act, 1986 and Rules framed there under.
  15. Domestic waste water shall be discharged to septic tank followed by soak pit constructed as per BIS specification.
  16. The mining shall not affect the existing sources of irrigation or drinking water for industrial purposes.
  17. Water sprinkling arrangements shall be provided at all haulage roads, transportation roads, mining areas, stack yard and other dust generating points to control fugitive dust emission.
  18. Surface runoff shall be allowed to flow through garland drain and to a settling pond provided inside the lease hold area to allow the silt to be settled before final discharge to the surrounding environment.
  19. The wastewater generated shall be treated and reused in the mining activities or used for water sprinkling and plantation.
  20. Laterite stone cutting machine shall have the provision of wet cutting to control fugitive dust emission.
  21. Water sprinkling shall be done on internal transportation roads and working area to suppress fugitive dust generation.
  22. The vehicles should not be overloaded and shall be covered with Tarpaulin.
  23. The industry shall provide adequate pollution control measures for controlling the fugitive emission and the ambient air quality inside the premises shall be maintained as per National Ambient Air Quality standard.
  24. Road shall be graded and made pot hole free to avoid dust generation during transportation of materials.
  25. The unit shall install DG set in an acoustically enclosed room over anti vibration pad to control noise and vibration.
  26. The height of the stack attached to DG set shall be  $H = h + 0.2 \sqrt{KVA}$ , where  $h$  = Height of the building where it is installed in meter,  $KVA$  = Capacity of D.G. Set,  $H$  = Height of the stack in meter above ground level.
  27. The mine shall maintain the ambient noise standards as prescribed in the Noise Pollution (Regulation and Control) Rules, 2000.
  28. Top soil shall be stacked properly and proper slope shall be maintained with adequate measures and should be used for plantation purposes.



29. The Over Burden (OB) shall be properly stacked in the earmarked area as per the approved mining plan and it should not cause any environmental problems in the surroundings.
30. Mineral rejects shall be disposed off as per the approved mining plan in proper manner without causing any environmental pollution.
31. An **Annual Return** of the production undertaken shall be submitted at the end of financial year.
32. The Board may impose further conditions or modify the conditions as stipulated in this order during installation and /or at that time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and/or information are found to have been suppressed/wrongly furnished in the application form.
33. The Board may impose further condition or modify the conditions as stipulated in this order during operation and may revoke this order in case the stipulated conditions are not implemented and/or information is found to have been suppressed/wrongly furnished in the application form. If it is found that the sand quarry is operated without adequate pollution control measures direction for closure shall be issued under section 31(A) of Air (PCP) Act, 1981 and/or under section 33(A) of Water (PCP) Act, 1974 as the case may be without any further notice.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

*[Signature]*  
5/1/2023

REGIONAL OFFICER

To,  
Sri Giridhari Das, Lessoo  
M/s. Bariko Latorito Stone Quarry, Bariko  
A/Po: Badapari, PS: Tangi,  
Dist: Khordha

Memo No. \_\_\_\_\_ / Dtd. \_\_\_\_\_

Copy forwarded to:

1. Member Secretary, S.P.C. Board, Odisha, Bhubaneswar
2. Collector & District Magistrate, Khordha
3. Deputy Director of Mines, Cuttack
4. Copy to Guard file.

*[Signature]*  
REGIONAL OFFICER



OFFICE OF THE REGIONAL OFFICER, BHUBANESWAR  
**STATE POLLUTION CONTROL BOARD, ODISHA**  
 [DEPARTMENT OF FOREST, ENVIRONMENT & CLIMATE CHANGE, GOVERNMENT OF ODISHA]  
 Plot No. B-59/2 & B-59/3, Chandaka Industrial Estate, Patla, Po- KIIT, Bhubaneswar - 751024

Date 03/12/2022

No. 3315 / RO-NOC-2763

**OFFICE MEMORANDUM**

In consideration of the online application No. 4498443 and No. 3441165 for obtaining Consent to Establish for M/s. **BARIKO LATERITE STONE QUARRY, BARIKO** the State Pollution Control Board, is pleased to convey its Consent to Establish under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 for Production of Laterite Stone at a quantity of 1500 Cubic Meter/Annum or 3000 MT/Annum. Total production for the plan period of 5 years from the quarry for Laterite Stone is at a quantity of 7500 Cubic Meter or 15,000 Metric Tonnes (i.e. from Dt. 28.1.2021 to 27.1.2026).

At Bariko mouza, Village: Bariko (on Plot No. 673 of Khata No. 270; Lease hold area of 0.880 Ha or 2.173 Acres; Kissam: Pathara Chatana) (as mentioned as per application form), Tahasil/PS: Tangi in the district of Khordha with the following conditions:

**GENERAL CONDITIONS:**

1. This consent to establish is valid for the raw materials, product, manufacturing process and capacity mentioned in the application form. This order is valid for five years, which means the proponent shall commence mining activities for the proposal within a period of five years from the date of issue of this order. If the proponent fails to do substantial physical progress of the project within five years then a renewal of this consent to establish shall be sought by the proponent.
2. The industry shall comply to the provisions of Environment Protection Act, 1986 and the rules made there under with their amendments from time to time such as the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 as amended from time to time. Hazardous Chemical Rules/ Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 etc. and amendments there under. The industry shall also comply to the provisions of Public Liability Insurance Act, 1991, if applicable.
3. The industry is to apply for grant of Consent to operate under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 at least 03 (three) months before the commercial production and obtain Consent to Operate from this Board.
4. This consent to establish is subject to statutory and other clearance from Govt. of Odisha and/or Government of India as and when applicable.



## **SPECIAL CONDITIONS:**

- A. GENERAL:**
1. The mine shall comply with the stipulated conditions of Environmental Clearance obtained from the State Environmental Impact Assessment Authority (SEIAA), Odisha, Bhubaneswar vide letter No. 10371/SEIAA, Dt. 17.12.2020 and letter No. 4668/SEIAA, Dt. 2.6.2022).
  2. The unit shall submit an Affidavit with respect to compliance of the stipulated conditions of Environmental Clearance obtained from the State Environmental Impact Assessment Authority (SEIAA), Odisha, Bhubaneswar vide letter No. 10371/SEIAA, Dt. 17.12.2020 and letter No. 4668/SEIAA, Dt. 2.6.2022.
  3. The consent to establish granted under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 subject to the mining plan approved by the Director of Mines, Bhubaneswar under Odisha Minerals (Prevention of Theft, Smuggling and Illegal Mining and Regulation of Possession, Storage, Trading and Transportation) Rules, 2007.
  4. The industry shall comply to the provisions of Environment Protection Act, 1986 and the rules made there under with their amendments from time to time such as the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016 as amended from time to time. Hazardous Chemical Rules/ Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 etc. and amendments there under. The Industry shall also comply to the provisions of Public Liability Insurance Act, 1991, if applicable.
  5. Mining shall be done over the valid lease hold land as per the approved Mining Plan.
  6. No mining activity shall be carried out in the vicinity of natural/manmade archeological sites.
  7. It shall be ensured that quarrying is not carried out within 500 meter of structures, bridges, embankment, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures.
  8. The lessee shall obtain NOC from CGWA and permission from WR department, Govt. of Odisha for use of ground water/surface water, if any required for the project.
  9. It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs/intervenes within the permitted depth, then also quarrying shall be stopped.
  10. No mining activity shall be undertaken beyond Six (06) meters below ground level.
  11. No transportation of the minerals shall be allowed on any road passing through villages/habitation without prior explicit permission.
  12. The project proponent shall take necessary measures to ensure no adverse impact is caused due to mining activities on the human habitation existing nearby.



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13. The industry shall abide by all the provisions of Environment (P) Act, 1986 and Rules framed there under.
  14. The unit shall apply for grant of Consent to Operate to Regional Office, SPCB, Board, Odisha, Bhubaneswar with adequate fee, three months before commercial operation of the industry.
  15. The Lessee shall submit the land lease agreement paper signed between the Tahasildar, Tangi during application for grant of Consent to operate to the SPCB, Board, Odisha, Bhubaneswar.

**B. WATER POLLUTION:**

1. Domestic waste water shall be discharged to septic tank followed by soak pit constructed as per BIS specification.
2. The mining shall not affect the existing sources of irrigation or drinking water for industrial purposes.
3. Water sprinkling arrangements shall be provided at all haulage roads, transportation roads, mining areas, stack yard and other dust generating points to control fugitive dust emission.
4. Surface runoff shall be allowed to flow through garland drain and to a settling pond provided inside the lease hold area to allow the silt to be settled before final discharge to the surrounding environment.
5. The wastewater generated shall be treated and reused in the mining activities or used for water sprinkling and plantation.

**C. AIR POLLUTION:**

1. Laterite stone cutting machine shall have the provision of wet cutting to control fugitive dust emission.
2. Water sprinkling shall be done on internal transportation roads and working area to suppress fugitive dust generation.
3. The vehicles should not be overloaded and shall be covered with Tarpaulin.
4. The industry shall provide adequate pollution control measures for controlling the fugitive emission and the ambient air quality inside the premises shall be maintained as per National Ambient Air Quality standard.
5. Road shall be graded and made pot hole free to avoid dust generation during transportation of materials.
6. The unit shall install DG set in an acoustically enclosed room over anti vibration pad to control noise and vibration.



7. The height of the stack attached to DG set shall be  $H = h + 0.2 \sqrt{KVA}$ , where  $h$  = Height of the building where it is installed in meter,  $KVA$  = Capacity of D.G. Set,  $H$  = Height of the stack in meter above ground level.
8. The mine shall maintain the ambient noise standards as prescribed in the Noise Pollution (Regulation and Control) Rules, 2000.

**D. SOLID WASTE:**

1. Top soil shall be stacked properly and proper slope shall be maintained with adequate measures and should be used for plantation purposes.
2. The Over Burden (OB) shall be properly stacked in the earmarked area as per the approved mining plan and it should not cause any environmental problems in the surroundings.
3. Mineral rejects shall be disposed off as per the approved mining plan in proper manner without causing any environmental pollution.

  
 REGIONAL OFFICER

To,  
**Sri Giridhari Das, Lessee**  
**M/s. Bariko Laterite Stone Quarry, Bariko**  
**At/Po: Badapari, PS: Tangi,**  
**Dist: Khordha**

Memo No. \_\_\_\_\_ / Dtd. \_\_\_\_\_

Copy forwarded to:

1. Member Secretary, S.P.C. Board, Odisha, Bhubaneswar
2. Collector & District Magistrate, Khordha
3. Deputy Director of Mines, Cuttack
4. Copy to Guard file.

  
 REGIONAL OFFICER

# MINING PLAN



(Prepared under Rule 28 (4) of the Odisha Minor Mineral  
Concession Rules, 2016)

OF

**BARIKO LATERITE STONE QUARRY**  
OVER 2.173 ACRES OR 0.88HECT IN VILLAGE BARIKO UNDER  
TANGI TAHASIL OF KHORDHA DISTRICT, ODISHA

LEASE PERIOD-5 YEARS

PLAN PERIOD-5 YEARS

*On behalf of*  
**TAHASILDAR, TANGI TAHASIL**  
**Dist-Khordha**

**APPROVED**

**PREPARED BY**  
**SAIDATTA DAS**  
**RQP/OD/074/2017**  
**MOB-7978772448**

  
16/4/2020  
Deputy Director Geology  
Directorate of Geology  
Bhubaneswar

**GEO ENVIRONMENTAL SERVICES, BBSR**





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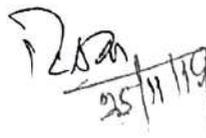


## Consent Letter

The Mining Plan of **Bariko Laterite Stone Quarry** over 2.173Acres/**0.88** Hectares from village **Bariko** under **Tangi** Tahasil of **Khordha** district, Odisha has been prepared by **Mr. Saidatta Das, RQP/OD/074/2017**. I request the authorized officer O/o, The Directorate of Geology, Bhubaneswar to make further correspondences on his following address:

**Mr. Saidatta Das**  
4<sup>th</sup> floor Flat No-405  
Nageswar Residency, Kalarahanga, Patia  
Bhubaneswar  
Cell No:+91-7978772448  
Email:saidattadas143@gmail.com  
Regn. No.-RQP/OD/074/2017

I hereby undertake that the mining plan prepared by **Mr. Saidatta Das** in accordance with OMMC Rule 2016 shall be acceptable to me and binding on me in all respect.

  
25/11/19

**Tahasildar, Tangi Tahasil**

Place:Tangi

Date :

A



## Certificate from RQP

Certified that the provisions of Odisha Minor Minerals Concession Rules, 2016 have been observed in the mining plan in respect of **Bariko Laterite Stone Quarry** over an area of **2.173Acres/0.88** Hectares from village **Bariko** under **Tangi** Tahasil of **Khordha** district Odisha, prepared under Rule 28(4) of OMMC Rules 2016 of **Tahasildar, Tangi Tahasil** and wherever specific permission is required, the lessee will approach the concerned statutory authorities. Certified that the information furnished in the mining plan is correct to the best of my knowledge and belief.

  
Mr. Saidatta Das  
RQP/OD/074/2017  
Geo Environmental Services, BBSR

B



## Certificate from Revenue Inspector

Certified that the lease area is demarcated and shown in the field by me in respect of **Bariko Laterite Stone Quarry** over an area of **2.173 Acres/0.88 Hectares** from village **Bariko** under **Tangi** Tahasil of **Khordha** district, Odisha of the Applicant **Tahasildar, Tangi Tahasil** for quarrying and mining the area.

The detail of the land schedule is given in the below table:-

Village	Khata No	Plot No	Area (In Acres)	Kissam
Bariko	270	673	2.173	Pathara Chatana

Certified that the information furnished by me is correct to the best of my knowledge.

  
 27-8-19

REVENUE INSPECTOR

R.I. SECTOR



**LIST OF ANNEXURES**

- I. Copy of letter of Tahasildar to prepare mining plan
- II. Copy of RQP Certificate

**LIST OF PLATES**

<b>LIST OF PLATES</b>		
<b>Plate No.</b>	<b>Description</b>	<b>Scale</b>
I	Key Plan	1 : 50,000
II	Lease plan	16" = 1 mile
III	Surface Plan	1 : 1,000
IV	Geological Plan	1 : 1,000
V	Development Plan	1 : 1,000
VI	Environmental Management Plan	1 : 1,000
VII	Progressive Mine Closure Plan	1 : 1,000

D

- ~~31~~ -

**MINING PLAN FOR WINNING OF LATERITE STONE UNDER BARIKO VILLAGE, TANGI  
TAHASIL OF KHORDHA DISTRICT, ODISHA**



**Introduction:**

The area over 2.173Ac.(0.88Ha) under reference is located in village Bariko under Tangi Tahasil in Khordha district of Odisha. The quarry lease has been proposed to be granted to Tahasildar, Tangi Tahasil for minor mineral for the year five years.

The area under reference is featured in the Survey of India Topo-sheet no. 74E/5 and bounded between the latitudes of  $19^{\circ} 55' 43.336''$  N to  $19^{\circ} 55' 37.168''$  N and longitudes of  $85^{\circ} 21' 22.715''$  E to  $85^{\circ} 21' 19.117''$  E.

The representative of the competent authority, i.e. the Revenue Inspector of the concerned area surveyed the area in the field (map enclosed in Annexure-III), the co-ordinates and levels of the area was recorded with hand held GPS (GARMIN eTrex 10) at the time of inspection for boundary description of the area. The co-ordinates of boundary corner points are shown in the Surface Plan (Plate No.3) and in boundary description in the prescribed minor mineral mining plan format-O.

**APPROVED**

**Deputy Director Geology  
Directorate of Geology  
Bhubaneswar**

SAIDATTA DAS  
RQP/OD/074/2017

GFO ENVIRONMENTAL SERVICES, BHUBANESWAR

**FORM - 0**

*S(Under Rule 28 (4) of the Odisha Minor Mineral Concession Rules, 2016)*

*(As per MoEF Notification, 2006 and its amendments-Category B2)*

*As per the provisions/guidelines of MCDR, 1988- Category:*



1. **Name & Address of the Lessee** : On Behalf of  
**Tahasildar, Tangi Tahasil**  
**Khordha, Odisha**

2. **Particulars of the Area (Acreage, Boundary Description & Land Schedule), Attach Location map and surface plans showing the existing features of the area with contours at 2m interval):**

This area comprises of 2.173Acres/0.88Hectares acreage. Boundary description & land schedule has been mentioned below. Location map & surface plan has been attached as Plate no -1 & 3 respectively.

**BOUNDARY DESCRIPTION:**

The pillar co-ordinates given below are calculated by geo-referencing based on the field survey by hand held GPS as shown by the representative of the competent authority.

GPS Boundary Co-ordinates		
Sl No	Longitude	Latitude
1	85°21'19.340"E	19°55'43.336"N
2	85°21'20.419"E	19°55'43.181"N
3	85°21'20.402"E	19°55'42.342"N
4	85°21'21.276"E	19°55'42.188"N
5	85°21'21.070"E	19°55'40.406"N
6	85°21'22.715"E	19°55'39.789"N
7	85°21'22.167"E	19°55'37.545"N
8	85°21'21.824"E	19°55'37.691"N
9	85°21'21.550"E	19°55'37.168"N
10	85°21'20.471"E	19°55'37.459"N
11	85°21'20.865"E	19°55'38.316"N
12	85°21'20.351"E	19°55'38.659"N
13	85°21'20.488"E	19°55'38.950"N
14	85°21'20.196"E	19°55'39.190"N
15	85°21'20.231"E	19°55'39.532"N
16	85°21'20.179"E	19°55'39.618"N
17	85°21'20.299"E	19°55'39.978"N
18	85°21'19.974"E	19°55'40.166"N
19	85°21'20.231"E	19°55'41.194"N
20	85°21'19.425"E	19°55'41.571"N
21	85°21'19.511"E	19°55'41.982"N
22	85°21'19.117"E	19°55'42.102"N

**APPROVED**

Deputy Director Geology  
 Directorate of Geology  
 Bhubaneswar

SAIDATTA DAS

RQP/OD/074/2017

GEO ENVIRONMENTAL SERVICES, BHUBANESWAR

Mining Plan; BARIKO LATERITE STONE QUARRY over 2.173Acres /0.88 Hectares in Vill- BARIKO

**LAND SCHEDULE:**

As per the lease plan the Land schedule is as follows:

Village	Khata No	Plot No	Area (In Acres)	
Bariko	270	673	2.173	PatharaChatana



3. **Status of the Lessee: (Private Individual/ : Others, On behalf of Private Company/ Public Sector/ Undertaking/ Tahasildar, Tangi Tahasil Joint Sector Undertaking/ Others)**

4. **Period of the concession** : 5 years

5. **Mineral intended to be won** : Laterite

6. **Name, Address & Registration No. of RQP Preparing the mining plan with validity of Recognition.** : Mr. Saidatta Das  
S/o Sri Pravat Kumar Das  
House No-405, Nageswore Residency,  
Kalarahanga, Patia, BBSR, 751024  
saidattadas143@gmail.com  
Mobile -+91-7978772448  
Regn. No. - RQP/ OD/074/2017

7. **Order No. & date of Competent Authority granting the concession: (Copy of the order to be attached)** : Letter No-3655 & date-25.11.19  
of Tahasildar, Tangi  
(Copy enclosed in Annexure I)

8. **If, forest area, whether forest clearance obtained (Attached copy of forest Clearance)** : No Forest land involved in the lease hold area

9. **Reserves (Estimation to be based on the exploration, if any, carried out in the area or on the local parameters)** : Estimation carried out in the area on local parameters.

**APPROVED**

Deputy Director Geology  
Directorate of Geology  
Bhubaneswar

SAIDATTA DAS  
RQP/OD/074/2017

GEO ENVIRONMENTAL SERVICES, BHUBANESWAR

Mining Plan; BARIKO LATERITE STONE QUARRY over 2.173 Acres /0.88 Hectares in Vill- BARIKO

**GEOLOGY:**

Laterites rich in iron and aluminum are formed in hot and wet tropical areas. All laterites are rusty-red because of iron oxides. They develop by intensive long-lasting weathering of the underlying parent rock. Tropical weathering is a prolonged process of chemical weathering which produces a wide variety in the thickness, grade, chemistry and ore mineralogy. The majority of the land area containing laterites is between the tropics of Cancer and Capricorn.

The initial products of weathering are essentially kaolinized rocks called saprolites. A period of active laterization extended from about the mid-Tertiary to the mid-Quaternary periods (35 to 1.5 million years ago).

Laterites are formed from the leaching of parent sedimentary rocks (sandstones, clays, limestones); metamorphic rocks (schists, gneisses, migmatites); igneous rocks (granites, basalts, gabbros, peridotites); and mineralized proto-ores; which leaves the more insoluble ions, predominantly iron and aluminum. The mechanism of leaching involves acid dissolving the host mineral lattice, followed by hydrolysis and precipitation of insoluble oxides and sulfates of iron, aluminum and silica under the high temperature conditions of a humid sub-tropical monsoon climate. An essential feature for the formation of laterite is the repetition of wet and dry seasons. Rocks are leached by percolating rain water during the wet season; the resulting solution containing the leached ions is brought to the surface by capillary during the dry season. These ions form soluble salt compounds which dry on the surface; these salts are washed away during the next wet season. Laterite formation is favored in low topographical reliefs of gentle crests and plateaus which prevents erosion of the surface cover. The reaction zone where rocks are in contact with water—from the lowest to highest water table levels—is progressively depleted of the easily leached ions of sodium, potassium, calcium and magnesium.

The mineralogical and chemical compositions of laterites are dependent on their parent rocks. Laterites consist mainly of quartz, zircon, and oxides of titanium, iron, tin, aluminum and manganese, which remain during the course of weathering. Quartz is the most abundant relic mineral from the parent rock. Laterites vary significantly according to their location, climate and depth.

**Reserve (Method of estimation of reserve)**

The reserve of laterite in the leasehold area been calculated by Surface area method. The total surface area of the rock multiplied with the depth, to get the volume in cubic meter.

$$R = A \times S$$

Where, R = Reserve in cum, A = Surface area in Sq.m & S = Depth in meter

Durring field travers it is observed that exposed body outside the nearby quarry it can consider Upper layer contain 2m of Latritic which is unusable material ,1m weathered laterite & 3m considered as Laterite Stone and also observed 50 % of material is waste(destroyed durring cutting).

SAIDATTA DAS

RQP/OD/074/2017

GEO ENVIRONMENTAL SERVICES, BHUBANESWAR

Mining Plan; BARIKO LATERITE STONE QUARRY over 2.173Acres /0.88 Hectares in Vill- BARIKO



**APPROVED**

Deputy Director Geology  
Directorate of Geology  
Bhubaneswar

Detail Reserve calculations are given below.

**TABLE-1(Geological Reserve)**

SURFACE AREA IN (sq.m)	DEPTH in (m)	VOL.OF ROCK MASS ( m <sup>3</sup> )	VOL.OF UNUSABLE WASTE MASS ( m <sup>3</sup> )	VOL.OF USABLE ROCK MASS ( m <sup>3</sup> )
A	B	C=A x B	D= C x0.5	E =C x 0.5
8273	3	24819	12409	12409

*Total Geological reserve; 12409Cu.m*

**TABLE-2(Geological Reserve For Waste)**

SURFACE AREA IN (sq.m)	DEPTH in (m)	VOL.OF ROCK MASS ( m <sup>3</sup> )
A	B	C=A x B
8273	3	24819

The mineable reserve has been estimated in similar manner as geological reserve and excluding 7.5m safety zone barrier all along the lease boundary.

**TABLE-2(Mineable Reserve)**

SURFACE AREA IN (sq.m)	DEPTH in (m)	VOL.OF ROCK MASS ( m <sup>3</sup> )	VOL.OF UNUSABLE WASTE MASS ( m <sup>3</sup> )	VOL.OF USABLE ROCK MASS ( m <sup>3</sup> )
A	B	C=A x B	D= C x0.5	E =C x 0.5
5000	3	15000	7500	7500

*Total Mineable reserve; 7500Cu.m*

**TABLE-4(Mineable Reserve For Waste)**

SURFACE AREA IN (sq.m)	DEPTH in (m)	VOL.OF ROCK MASS ( m <sup>3</sup> )
A	B	C=A x B
5000	3	15000

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Directorate of Geology  
Bhubaneswar

  
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RQP/OD/074/2017

GEO ENVIRONMENTAL SERVICES, BHUBANESWAR

Mining Plan; BARIKO LATERITE STONE QUARRY over 2.173Acres /0.88 Hectares in Vill- BARIKO

**Mining:****(a) Whether manual or semi-mechanized or mechanized**

In the applied quarry lease area, the Laterite stone shall be excavated by semi-mechanized open cast mining methods. Handling of laterite stone will be done both manually and by machineries i.e. excavators. Cutting of laterite stone will be done by power cutter. The excavated laterite stone will be loaded into tippers/hyva by loaders and dispatched to project site.

**(b) If semi-mechanized or mechanized, number, type and capacity of machines to be used :**

As mentioned earlier the mining will be operated in semi-mechanized manner. The excavated mineral will be transported through tippers or tractors from the quarry.

The number, type and capacity of machines to be used are described in the table below;

**TABLE- 5 (Machineries used)**

Type of Machines	Capacity	No. of Machines
Tipper/Truck	4/2.5 Cu.m.	1
Power Cutter		1
Tractor		1

**(c) Whether drilling and blasting will be made use of, If yes, state monthly quantity of explosives to be consumed :**

No drilling and blasting will be required.

**APPROVED****(d) Benching pattern (Height x Width) :**

As per the statutory regulations the width of the bench must be more than the height or equal to the height of the bench. Maximum height of bench proposed is 3m. Accordingly the width of bench is kept 3m.

**(e) Face lay out (attach development plan) :**

During the plan period the development has been proposed in the complete part of the lease area. [Ref; Plate no. 6]

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(f) Quarry Floor level (RL) at the end of each year & at the end of period of the concession:

The proposed excavation floor level at the end of the plan period shall be

YEAR	QUARRY FLOOR LEVEL
1 <sup>st</sup> Year	25.7mRL
2 <sup>nd</sup> Year	25.7mRL
3 <sup>rd</sup> Year	25.7mRL
4 <sup>th</sup> Year	25.7mRL
5 <sup>th</sup> Year	25.7mRL



(g) Quantity of mineral to be won (Annual Level of Production)

Upper layer contain 2m of lateritic soil which is unusable material i.e. overburden, which is produced at the time of laterite production. It is used for approach & haul road construction.

The production details have been described in the table shown below;

TABLE- 6

YEAR	Surface Area(m <sup>2</sup> )	Depth in (m)	VOL.OF EXCAVATED ROCK MASS (m <sup>3</sup> )	VOL.OF UNUSABLE WASTE MASS (m <sup>3</sup> )	VOL.OF USABLE ROCK MASS (m <sup>3</sup> )
A	B	C	D=BXC	E= D x0.5	F =D x 0.5
1 <sup>st</sup> Year	1000	3	3000	1500	1500
2 <sup>nd</sup> Year	1000	3	3000	1500	1500
3 <sup>rd</sup> Year	1000	3	3000	1500	1500
4 <sup>th</sup> Year	1000	3	3000	1500	1500
5 <sup>th</sup> Year	1000	3	3000	1500	1500
TOTAL			15000	7500	7500

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GEO ENVIRONMENTAL SERVICES, BHUBANESWAR

Mining Plan; BARIKO LATERITE STONE QUARRY over 2.173Acres /0.88 Hectares in Vill- BARIKO



**TABLE- 7( Calculation for Lateritic Soil)**

YEAR	Surface Area(m <sup>2</sup> )	Depth in (m)	VOL.OF EXCAVATED ROCK MASS ( m <sup>3</sup> )
A	B	C	D=BX C
1 <sup>st</sup> Year	1000	2	2000
2 <sup>nd</sup> Year	1000	2	2000
3 <sup>rd</sup> Year	1000	2	2000
4 <sup>th</sup> Year	1000	2	2000
5 <sup>th</sup> Year	1000	2	2000
<b>TOTAL</b>			<b>10000</b>

**TABLE- 8( Calculation for weathered zone overburden)**

YEAR	Surface Area(m <sup>2</sup> )	Depth in (m)	VOL.OF EXCAVATED ROCK MASS ( m <sup>3</sup> )
A	B	C	D=BX C
1 <sup>st</sup> Year	1000	1	1000
2 <sup>nd</sup> Year	1000	1	1000
3 <sup>rd</sup> Year	1000	1	1000
4 <sup>th</sup> Year	1000	1	1000
5 <sup>th</sup> Year	1000	1	1000
<b>TOTAL</b>			<b>5000</b>

**APPROVED**

**(h) Quantity of overburden to be removed (Show location of such disposal in development plan)**

5000cum volume of over burden generated during plan period which is not useable for construction purpose, so these material used for approach & haul road construction. These material will be stacked in the temporary dump shown in development plan.

**(i) Whether heavy blasting to be adopted, if yes, location of nearest habitation (To be shown in the surface plan)**

Not Applicable

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**(j) Safety precautions to be adopted**

As per the safety guidelines of DGMS, all the machineries used for mining operation shall be checked and calibrated by the competent person/authority. The manpower utilized will be provided with helmets, safety shoes, goggles, ear plugs & hand gloves, etc. Vehicles are to be covered with tarpaulin during transport from source to destination to avoid air pollution. Employees are to be supplied all types of safety equipment by the employer as per the safety rules and regulations based on their types of work. All accidents that includes injury or loss of life or damage to the property will must be reported to the district administrative. There are some precautionary measures for the protection of environment in and around the lease area which are described below;

- ✓ The boundary marks & pillars are to be maintained in good conditions.
- ✓ No mining operations will be carried out within the safety zone area which has been considered 7.5 m wide all along the lease boundary.
- ✓ Mining activities will be carried out with appropriate environment safeguards and shall take such steps for reclamation whenever necessary.
- ✓ The mining operation will be stopped when it touches the ground water table, and the same will be informed to the appropriate authorities. Anyhow such type of occurrence is not expected presently as per data collected.
- ✓ If hill slopes are encountered, proper maintenance and safeguards must be ensured so as to prevent erosion or landslide.

**(k) Brief description on method of procurement and storage of explosives**

Not Applicable

**10. Waste Disposal**

7500 cum volume of waste generated during plan period, which will be dumped in the temporary dump.

**(a) Location (show it in the development plan):** Northern part of the lease area.

**(b) Area covered** : 0.007Ha

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**(c) Environmental safeguards for such Disposal**

Garland drain, retaining wall & Siltation tank constructed around the dump area.

**11. Mine drainage (Give details of total make of water during dry and rainy season and its method of handling)**

As the area is situated at a height from the general ground level, the runoff water will follow the natural path on the surface of the earth. So no artificial drainage system is required.

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**12. Mineral processing (Give details of processing including size, sorting, generation of rejects/fines etc.)**

The rock body will be cut in blocks as per domestic market demand with the help of power cutter.

**13. (a) No. of trees to be uprooted due to mining operation**

As the applied lease area is devoid of any trees, so no trees will be uprooted in mining operation except some scrubs and bushes.

**(b) Programme of Plantation**

Plantation will be done in the safety zone of the applied quarry lease area. Fifty numbers saplings of Banyan, Mango, Neem, Saguan, & other local species will be planted every year.

YEARWISE PLANTATION	
YEAR	NO. OF SAPLINGS
1 <sup>st</sup> Year	30
2 <sup>nd</sup> Year	30
3 <sup>rd</sup> Year	30
4 <sup>th</sup> Year	30
5 <sup>th</sup> Year	30
<b>TOTAL</b>	<b>150</b>

**14. Manpower:**

**(a) Supervisory (inclusive of statutory personnel's)**

One qualified 2<sup>nd</sup> class manager to be appointed duly approved by DGMS followed by foreman & mining mate. One supervisor having sound knowledge and good experience which will fulfill the basic requirements of quarrying minor minerals and he must be capable to manage the annual production.

**(b) Non-Supervisory (skilled, semi-skilled & un-skilled)**

All the operators of these machines & driver should be skilled. All the helpers of machines & tippers should be semi-skilled. And all the labors come under un-skilled category.

**APPROVED**

**TABLE- 9 (Employment potential)**

Skilled	Semi- skilled	Un- skilled	Total
03	03	09	15

**(a) OMS**

: 1Cu.m/Man Shift

Maximum annual production = 1500Cu.m

No. of working days in a year = 300 days (Average)

Production per day = 1500/300= 5Cum

5CuM (Production per day) ÷ 9Nos (Un- skilled manpower) = OMS 0.5Cu.m or says as 1Cum

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Deputy Director Geology  
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Bhubaneswar 10

**Use of Mineral (Specification and monthly quantity to be dispatched & finished):**

- (a) **For domestic use** : 150CuM quantity of mineral will be dispatched monthly, for construction purposes.
- (b) **For export** : There will be no export of laterite stone at present.



**15. Mine Closure Plan:**

- (a) **Describe the process/activities to be undertaken for reclamation and rehabilitation in respect of the following:**

(i) **Mined out land:** During the present plan period the mined out land will be 0.512 ha.

The existing as well as proposed land use of the area is given as below:

Type of land use	At present in (ha)	During plan period (ha)	Total (ha)	Area selected for calculation of FA (ha)
Area of excavation	0.052	0.46	0.512	0.512
Waste Dump	NIL	NIL	NIL	NIL
Top soil storage	NIL	NIL	NIL	NIL
Mineral storage	NIL	NIL	NIL	NIL
Infrastructure	NIL	NIL	NIL	NIL
Roads	NIL	NIL	NIL	NIL
<b>Total</b>	<b>0.052</b>	<b>0.46</b>	<b>0.512</b>	<b>0.512</b>

(ii) **Waste/reject dump** : 12500cum volume of waste generated during plan period, which will be dumped in the temporary dump. Temporary dump will be constructed to temporarily stack the waste material.

(iii) **Top-soil stack and its utilization** : 10,000cum vol. of top soil are stored in temporary top soil storage.

**APPROVED**

- (b) **Financial assurance (To be furnished as a bank guarantee in respect of the area to be put to use at the rate of Rs. \_\_\_\_\_ per hectare)** :

An undertaking is furnished by the lessee to submit the financial assurance in shape of bank guarantee to the competent authority before signing lease deed.

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Bhubaneswar

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**16. Certificate:**

I/We, the holder of Lease of **Bariko Laterite Stone Quarry** (type of ~~Concession~~) for **Laterite stone** (mineral) over **2.173 Acres/0.88 Hect.** in Vill-**Bariko** (village/forest) under **Tangi** Tahasil of **Khordha** District hereby solemnly affirm that the plans and programmes in this mining plan will be scrupulously implemented by me/us and I/we will be strictly held responsible for any deviation thereof. I/We also hereby certify that the provisions of Mines and Minerals (Development & Regulation) Act, 1957, and the Mines Act, 1952 and Rules and Regulations made under these Acts, along with the provisions under rule 28 (4) of Odisha Minor Mineral Concession Rules, 2016 will be strictly adhered to while implementing this mining plan and wherever specific permissions will be required, I/We will approach the concerned authorities of Directorate General of Mines Safety and the State Government as the case may be.

For, **Bariko Laterite Stone Quarry**

**APPROVED**

*[Handwritten Signature]*  
25/11/19

**Tahasildar, Tangi Tahasil**

Place: Tangi

Date:

*[Handwritten Signature]*

Deputy Director Geology  
Directorate of Geology  
Bhubaneswar

*[Handwritten Signature]*  
SAWATI DAS  
RQP/OD/074/2017

GEO ENVIRONMENTAL SERVICES, BHUBANESWAR

Mineral No. **BARIKO LATERITE STONE QUARRY** over **2.173 Acres / 0.88 Hectares** in Vill- **BARIKO**



## Undertaking from lease applicant

I do hereby undertake to submit the financial assurance in form of Bank guarantee from any nationalized bank as and when decided by the competent authority for Bariko Laterite Stone Quarry.

**APPROVED**

*25/11/19*

**Tahasildar, Tangi Tahasil**

Place:Tangi

Date:

Deputy Director Geology  
Directorate of Geology  
Bhubaneswar

*SAIDATTA DAS*  
SAIDATTA DAS  
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GEO ENVIRONMENTAL SERVICES, BHUBANESWAR

Mining Plan: BARIKO LATERITE STONE QUARRY over 2.173 Acres /0.88 Hectares in Vill- BARIKO

~~4X~~

## OFFICE OF THE TAHASILDAR, TANGI

No- 3655      Date- 25-11



To  
Saidatta Das, Geologist  
RQP/OD/074/2017  
D-405, Nageswar Residency  
Kalarahanga, Patita, Bhubaneswar.

**Sub: Preparation of Mining Plan for newly created Sairat Sources to be leased out.**

Sir,

In inviting a reference to the subject cited supra, I am to request you to prepare the mining plan and to get it approved as per the following land schedule and submit the same as soon as possible so as to enable the under signed to lease out these sources.

The cost of the approved mining plan so submitted shall be paid as per prescribed rate fixed by the Govt. on received after approval of mining plan.

### Land Schedule

Name of the Sairat sources	Mouza	Khata No.	Plot No	Area in Acre	MGQ	Kisam
1	2	3	4	5	6	
Gopal Prasad Murrom Quarry	Gopal Prasad	714	605(P)	4.800	1200	Puratana Patita
Olasingh Laterite Stone Quarry(A)	Olasingh	372	337(P)	12.35	2000	Gochar
Olasingh Laterite Stone Quarry(B)	Olasingh	372	593(P)	12.35	2000	Gochar
Olasingh Laterite Stone Quarry(C)	Olasingh	372	541(P)	12.35	2000	Gochar
Olasingh Laterite Stone Quarry(D)	Olasingh	372	1006(P)	12.35	2000	Gochar
Damanabhui Laterite Stone Quarry (A)	Damanabhui	708	2161(P)	10.230	1500	Gochar
Damanabhui Laterite Stone Quarry(B)	Damanabhui	708	942(P)	12.35	1800	Gochar

Damanabhuin Laterite Stone Quarry(C)	Damanabhuin	705	731(P)	12.35	1800	Patita
Gayabandha Laterite Stone Quarry	Gayabandha	338	763	12.35	1800	Puratana Patita
Aranga Laterite Stone Quarry.(A)	Aranga	518	1049(P)	12.35	1800	Puratana Patita
Aranga Laterite Stone Quarry(B)	Aranga	518	1049(P)	12.35	1800	Puratana Patita
Sahadaghai Laterite Stone Quarry(A)	Sahadaghai	278	719	6.325	1500	Bagayat
Sahadaghai Laterite Stone Quarry(B)	Sahadaghai	278	720	7.312	1500	Bagayat
Sahadaghai Laterite Stone Quarry(C)	Sahadaghai	278	754	3.950	1500	Patita
Sahadaghai Laterite Stone Quarry(D)	Sahadaghai	278	755	6.425	1500	Patita
Nayakota Laterite Stone Quarry(A)	Nayakota	293	440	12.35	1800	Puratana Patita
Nayakota Laterite Stone Quarry(B)	Nayakota	293	424	5.630	1500	Puratana Patita
Jagatpur Laterite Stone Quarry	Jagatpur	392	262	2.605	1500	Pathara Tangi
Bariko Laterite Stone Quarry	Bariko	270	673	2.173	1500	Pathara Chatana

Yours faithfully

  
25/11/19  
Tahasildar, Tangi



GOVERNMENT OF ODISHA  
DEPARTMENT OF STEEL AND MINES  
DIRECTORATE OF MINES

## CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON

(Under rule 20(2) of Odisha Minor Mineral Concession Rules, 2016)

Sri *Saidatta Das* S/o Sri Pravat Kumar Das, House No-405, Nageswore Recidency, Kalarahanga, Patia, Bhubaneswar, Odisha-751024, whose photograph and signature are affixed herein, having given satisfactory evidence of his qualification and experience, is hereby **recognised** under rule 20(2) of Odisha Minor Mineral Concession Rules, 2016 as a **qualified person** to prepare Mining Plans for Minor Minerals within the State of Odisha, India.



His/ Her Registration No. is

**RQP/OD/074/2017**

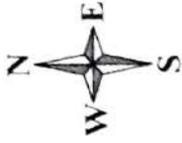
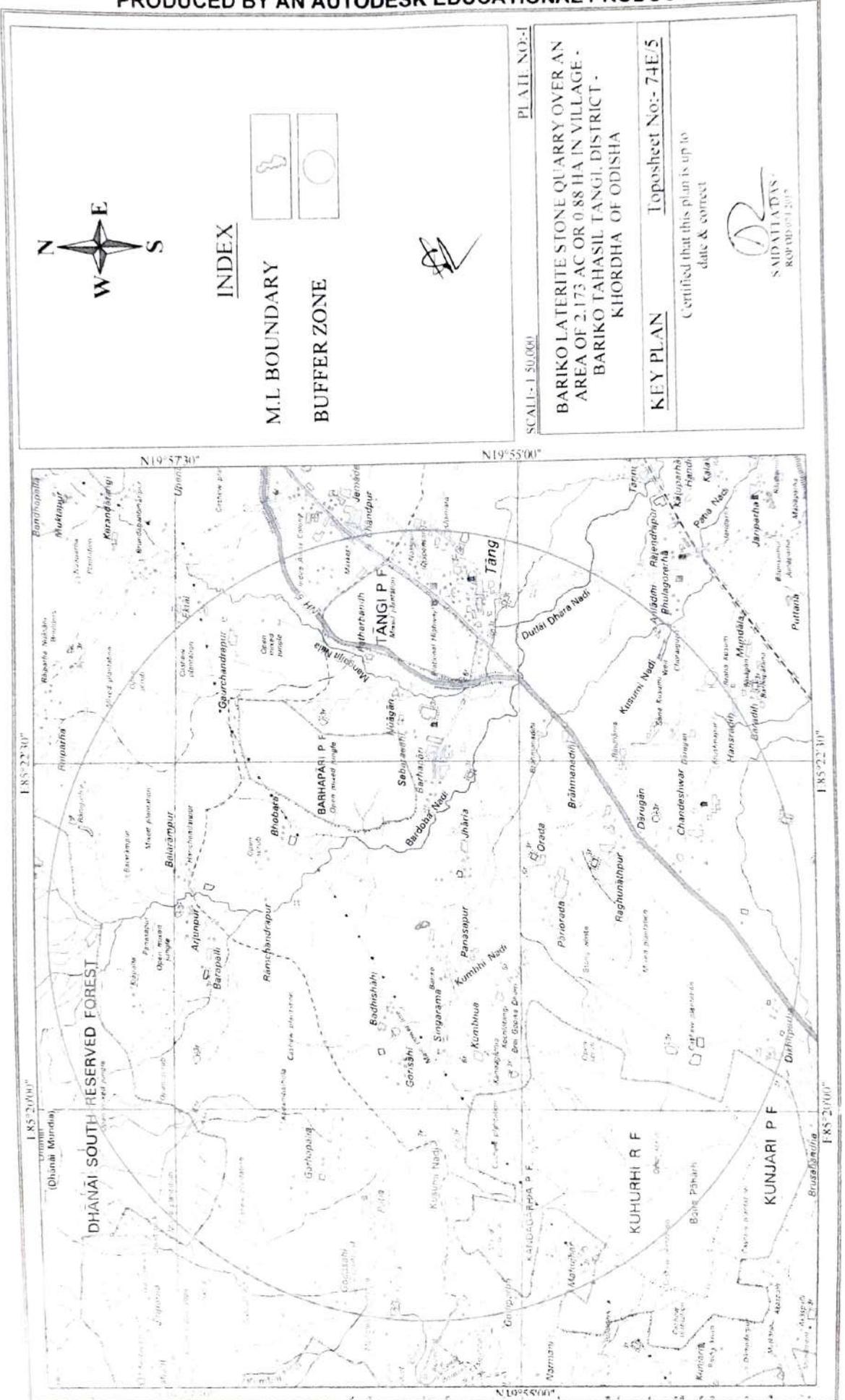
This Recognition is valid for a period of 10 years ending on **08-02-2027**. This certificate will be liable to be withdrawn/ cancelled in the event of furnishing wrong information/ documents in the Mining Plans to be submitted by him.

Place: Bhubaneswar

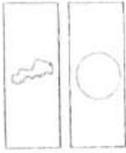
Date: **09.02.2017**

*[Signature]*  
9/2/2017  
DIRECTOR OF MINES, ODISHA

BHUBANESWAR



**INDEX**



**M.L. BOUNDARY**

**BUFFER ZONE**

*[Handwritten signature]*

PLATE NO:- I

SCALE:- 1:50,000

**BARIKO LATERITE STONE QUARRY OVER AN AREA OF 2.173 AC OR 0.88 HA IN VILLAGE - BARIKO TAHASIL TANGI, DISTRICT - KHORDHA OF ODISHA**

**KEY PLAN**      Toposheet No:- 74E/5

Certified that this plan is up to date & correct

*[Handwritten signature]*  
 SAIDULLAH DAS  
 ROP/DD/01/2017

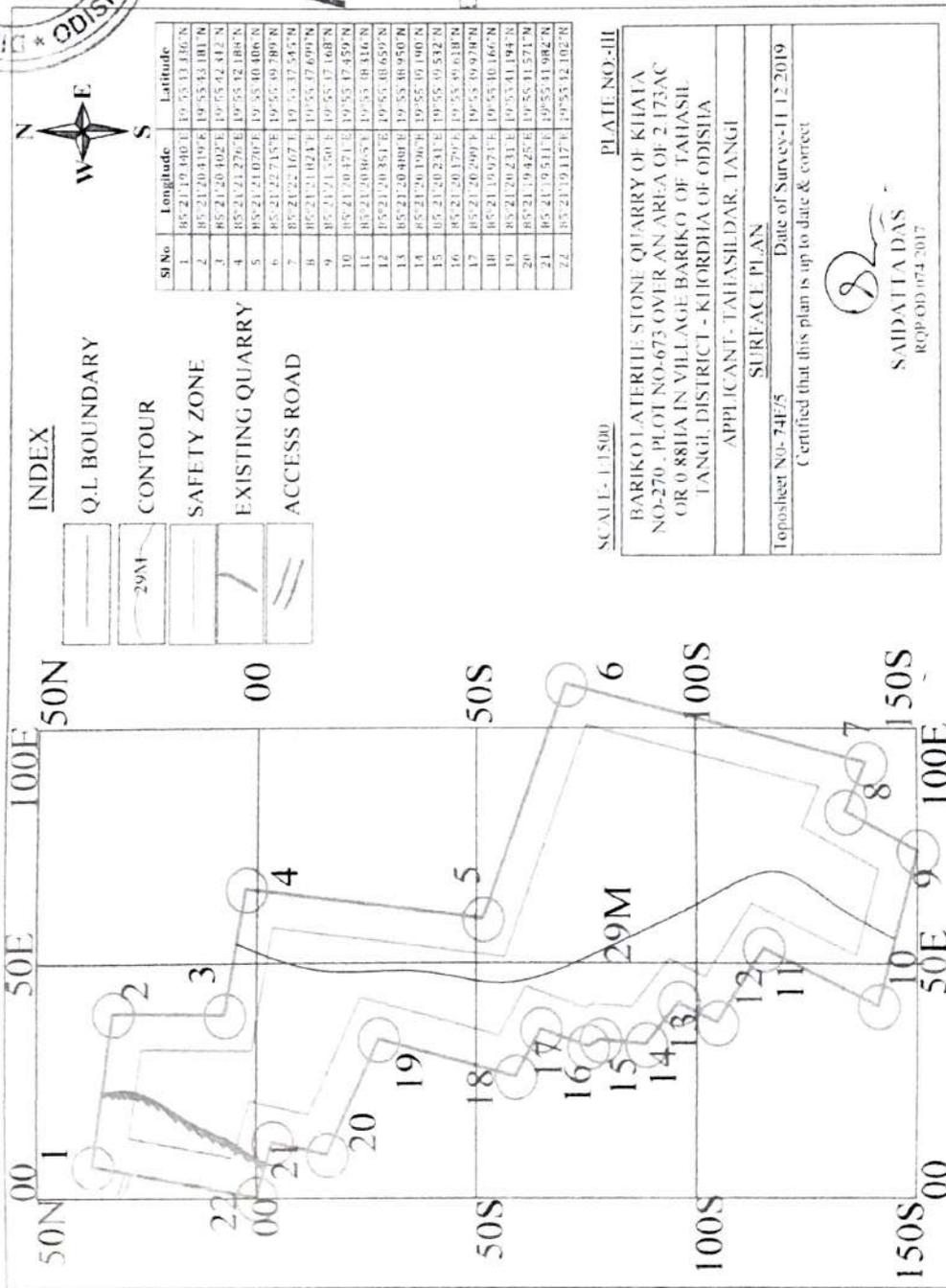


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*[Signature]*  
Deputy Director Geology  
Directorate of Geology  
Bhubaneswar



**INDEX**

- Q.L. BOUNDARY
- CONTOUR
- SAFETY ZONE
- EXISTING QUARRY
- ACCESS ROAD

Sl No	Longitude	Latitude
1	85°21'19.140"E	19°55'13.136"N
2	85°21'20.419"E	19°55'43.181"N
3	85°21'20.402"E	19°55'42.412"N
4	85°21'21.276"E	19°55'42.188"N
5	85°21'21.070"E	19°55'40.406"N
6	85°21'22.715"E	19°55'49.789"N
7	85°21'22.107"E	19°55'37.545"N
8	85°21'21.024"E	19°55'47.699"N
9	85°21'21.506"E	19°55'47.668"N
10	85°21'20.471"E	19°55'47.459"N
11	85°21'20.965"E	19°55'48.316"N
12	85°21'20.851"E	19°55'48.659"N
13	85°21'20.400"E	19°55'48.950"N
14	85°21'20.196"E	19°55'49.140"N
15	85°21'20.231"E	19°55'49.532"N
16	85°21'20.179"E	19°55'49.618"N
17	85°21'20.299"E	19°55'49.918"N
18	85°21'19.971"E	19°55'40.166"N
19	85°21'20.231"E	19°55'41.194"N
20	85°21'19.425"E	19°55'41.571"N
21	85°21'19.511"E	19°55'41.982"N
22	85°21'19.117"E	19°55'42.102"N

SCALE: 1:1500

PLATE NO-III

BARIKO LATERITE STONE QUARRY OF KHATA NO-270, PLOT NO-673 OVER AN AREA OF 2.173AC OR 0.88HA IN VILLAGE BARIKO OF TAHASIL TANGI, DISTRICT - KHORDHA OF ODISHA

APPLICANT: TAHASILDAR, TANGI

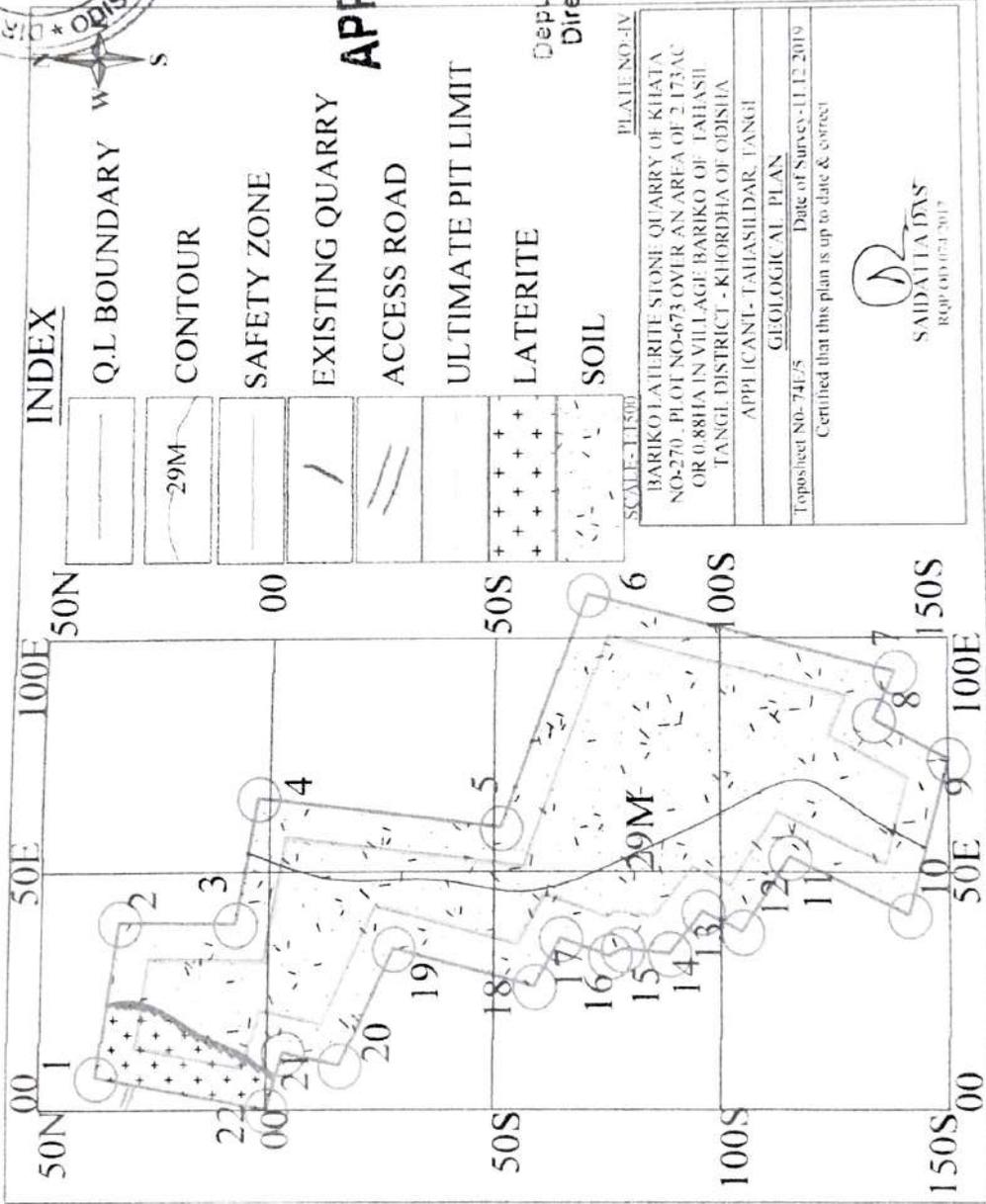
SUREFACE PLAN

Toposheet No- 74F/5 Date of Survey-11.12.2019

Certified that this plan is up to date & correct

*[Signature]*  
SAIDATTA DAS  
R.P. OD-074-2017

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	Q.L. BOUNDARY
	CONTOUR
	SAFETY ZONE
	EXISTING QUARRY
	ACCESS ROAD
	ULTIMATE PIT LIMIT
	LATERITE
	SOIL

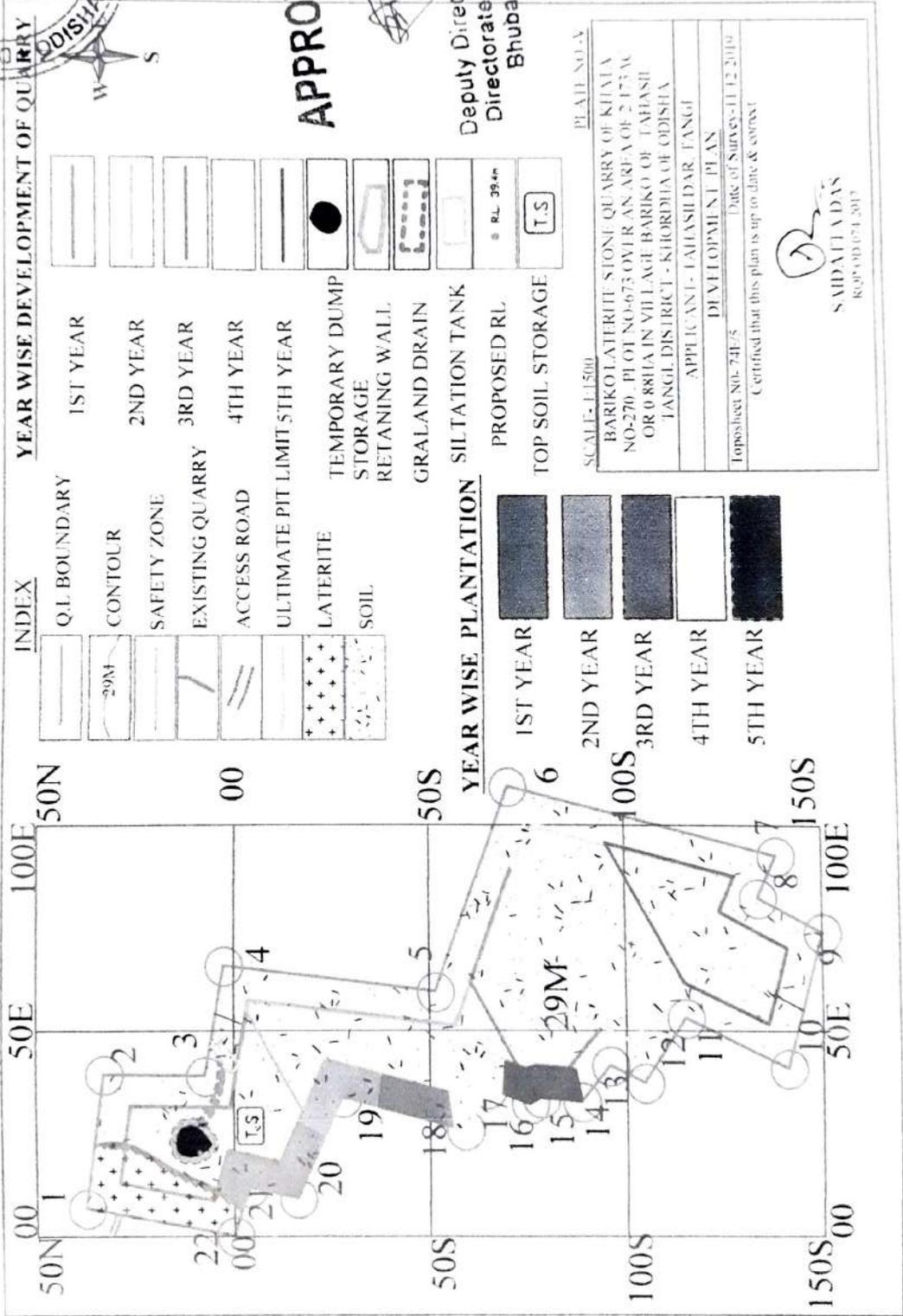
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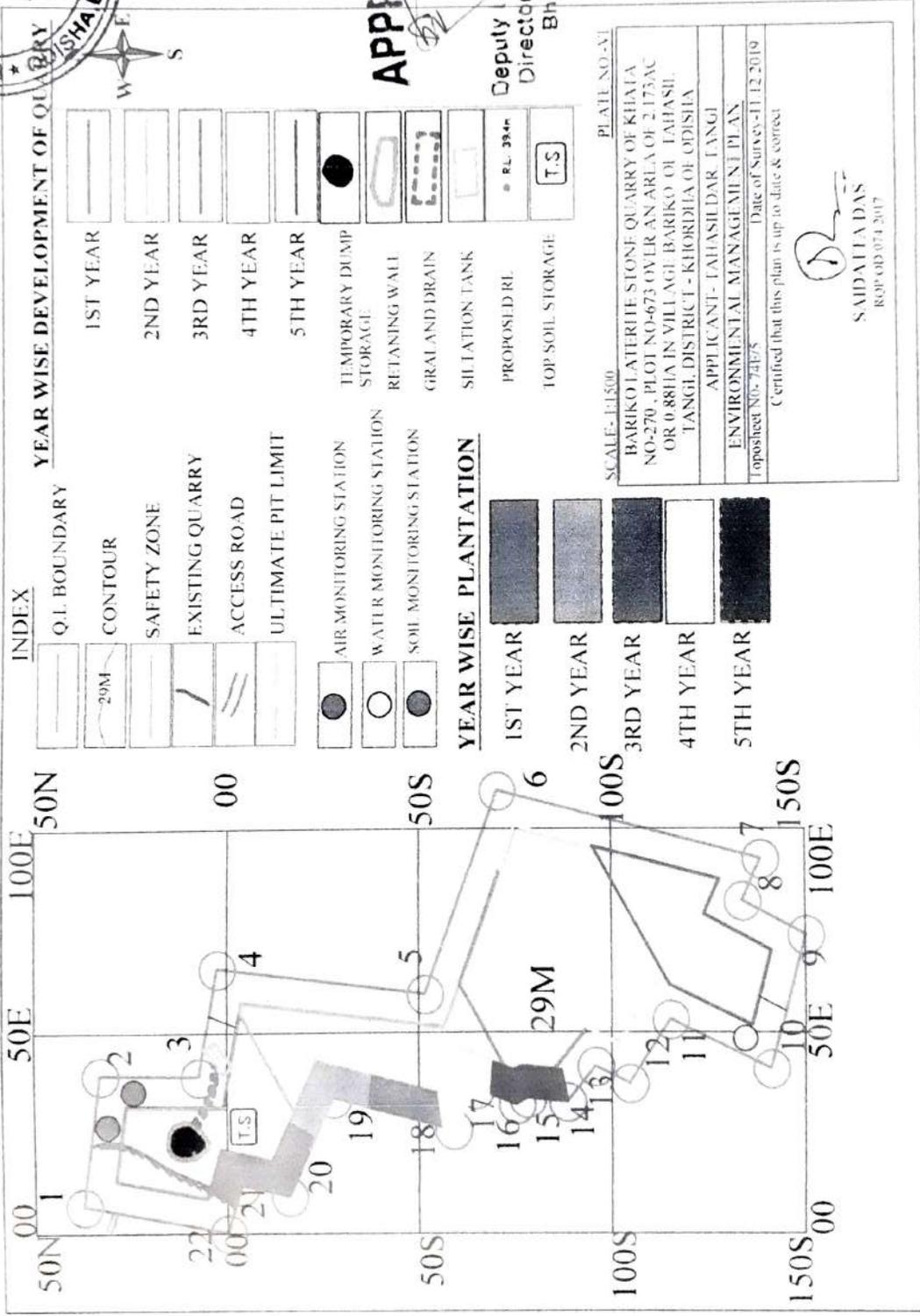
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Directorate of Geology  
Bhubaneswar

PLATE NO-IV  
 SCALE-1:11500  
 BARIKO LATERITE STONE QUARRY OF KHATA  
 NO-270, PLOT NO-673 OVER AN AREA OF 2.173AC  
 OR 0.88HA IN VILLAGE BARIKO OF TAHASHI  
 TANGI, DISTRICT - KHORDHA OF ODISHA  
 APPLICANT- TALASHIDAR, TANGI

GEOLOGICAL PLAN  
 Toposheet No- 74F/5 Date of Survey- 11.12.2019  
 Certified that this plan is up to date & correct

SAIDATULLA DAS  
 RQP-04/05/2017

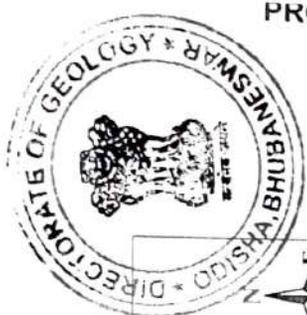




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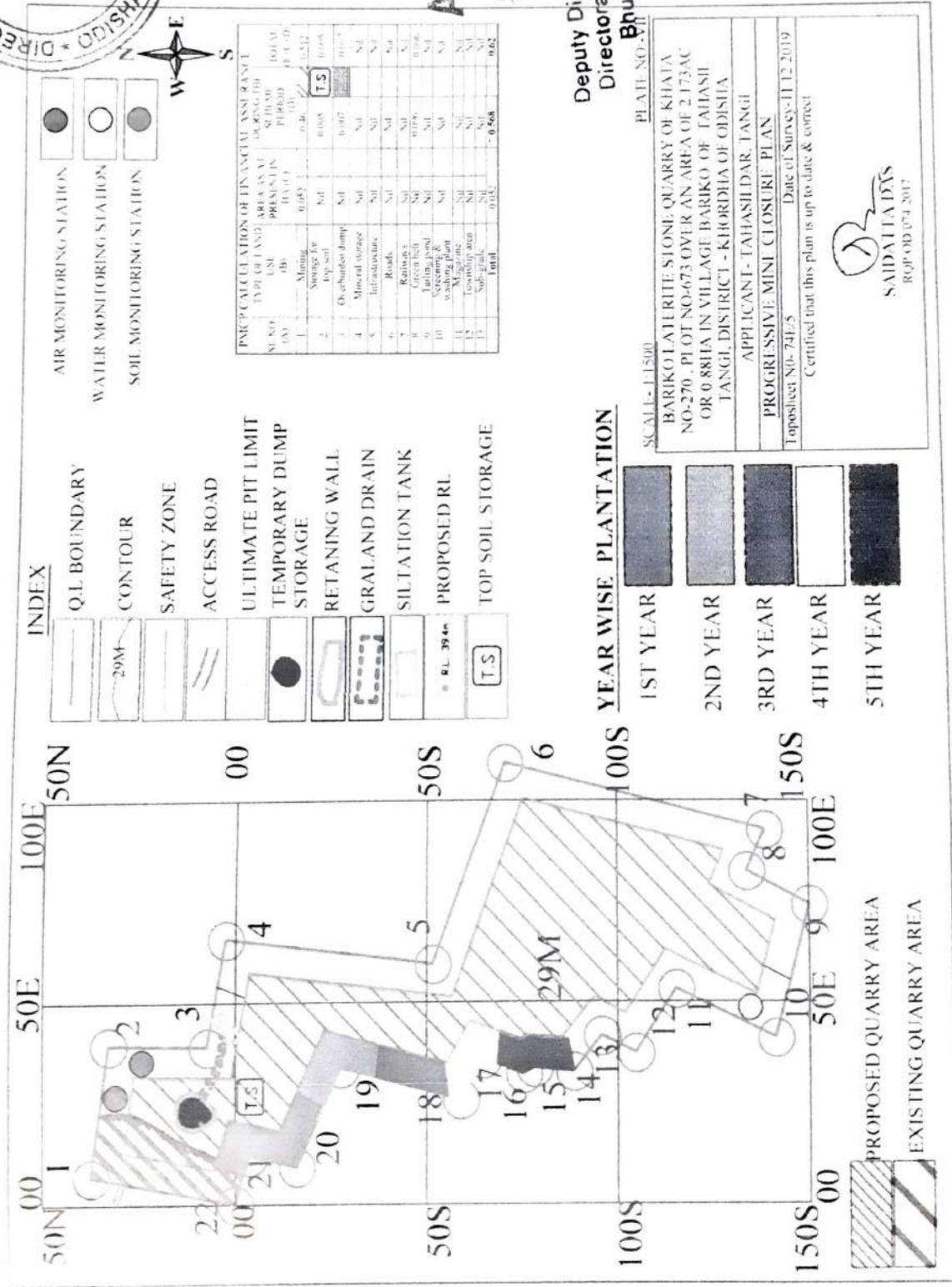
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Bhubaneswar

SCALE: 1:1500  
 PLATE NO-VI  
 BARIKO LATERITE STONE QUARRY OF KHATA  
 NO-270, PLOT NO-673 OVER AN AREA OF 2.175AC  
 OR 0.88HA IN VILLAGE BARIKO OF TAHASIL,  
 TANGLI DISTRICT - KHORDEJA OF ODISHA  
 APPLICANT- FAHILDAR FANGI  
 ENVIRONMENTAL MANAGEMENT PLAN  
 Toposheet No. 74E/5 Date of Survey-11.12.2019  
 Certified that this plan is up-to-date & correct  
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 RSP/OD/074/2017



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Bhubaneswar



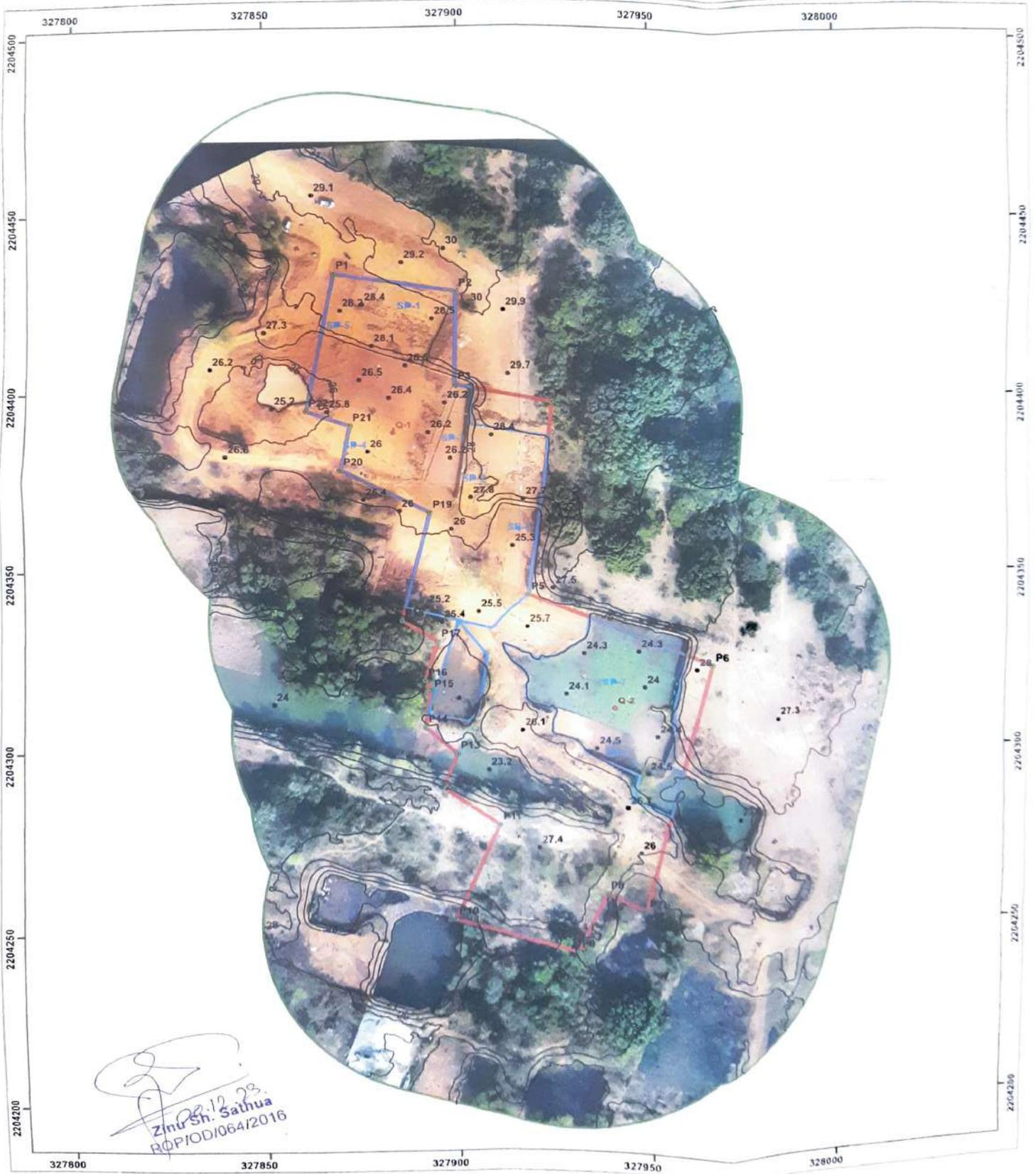
~~ANNEXURE - 4~~ **ANNEXURE - 4**  
**DRONE SURVEY OF BRIKO LATERITE STONE QUARRY OVER AREA 2.173.**



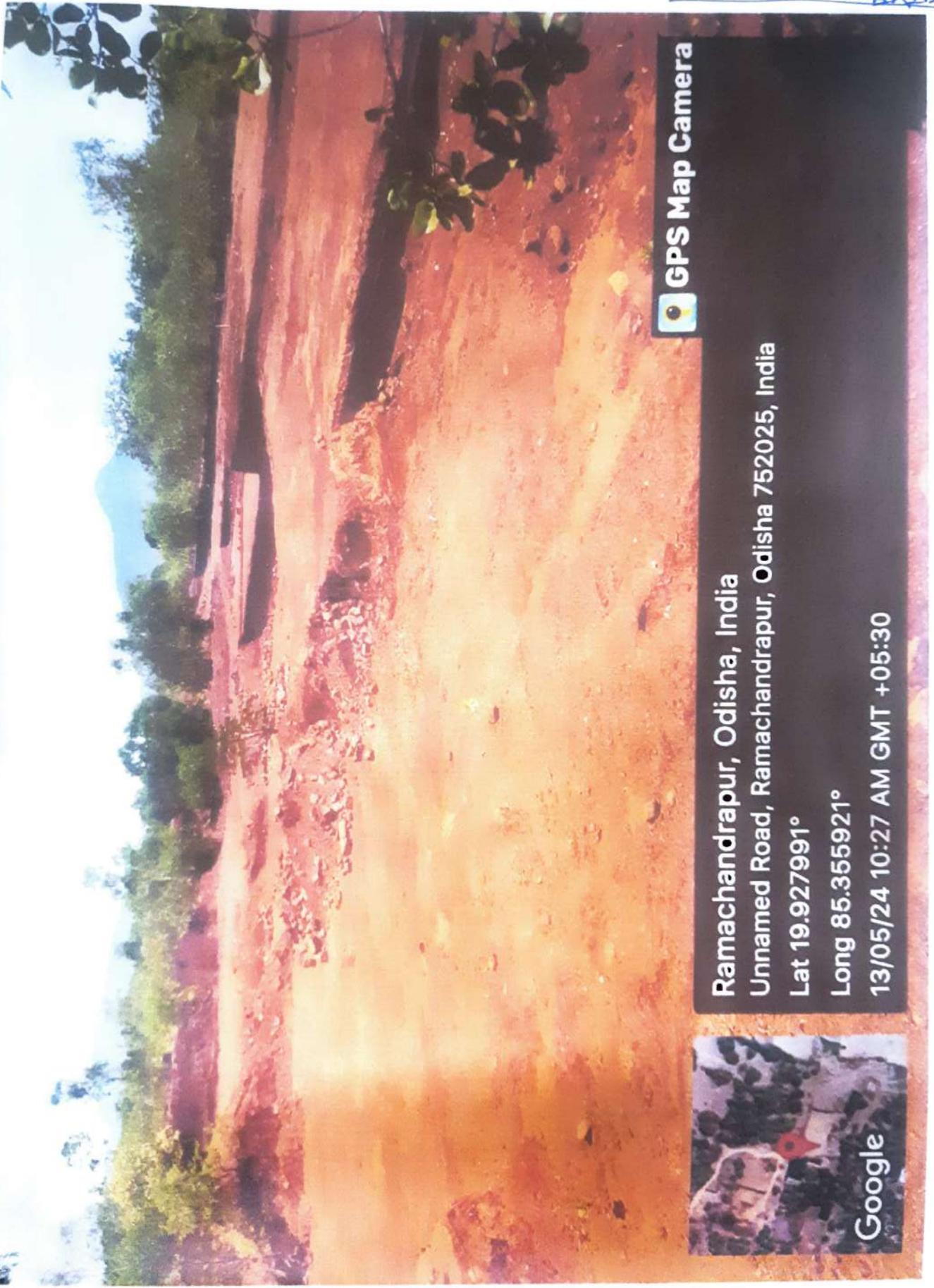
**PLATE-III**  
**SCALE-1:1000**  
**DATE OF SURVEY-19.12.2023**  
**LESSEE-GIRIDHARI DAS**

**Legend**

- Quarry\_Pit [Symbol] 50m\_Buffer
- mRL [Symbol] Safety\_Zone
- Sub\_Pit [Symbol] Active\_Quarry\_Area
- Contour [Symbol] Lease\_Area



*Zinir Sh. Sathua*  
19.12.23  
ROPIOD/064/2016



 GPS Map Camera

Ramachandrapur, Odisha, India  
Unnamed Road, Ramachandrapur, Odisha 752025, India  
Lat 19.927991°  
Long 85.355921°  
13/05/24 10:27 AM GMT +05:30



~~SECRET~~

- ~~SI~~ - - ~~SI~~ -

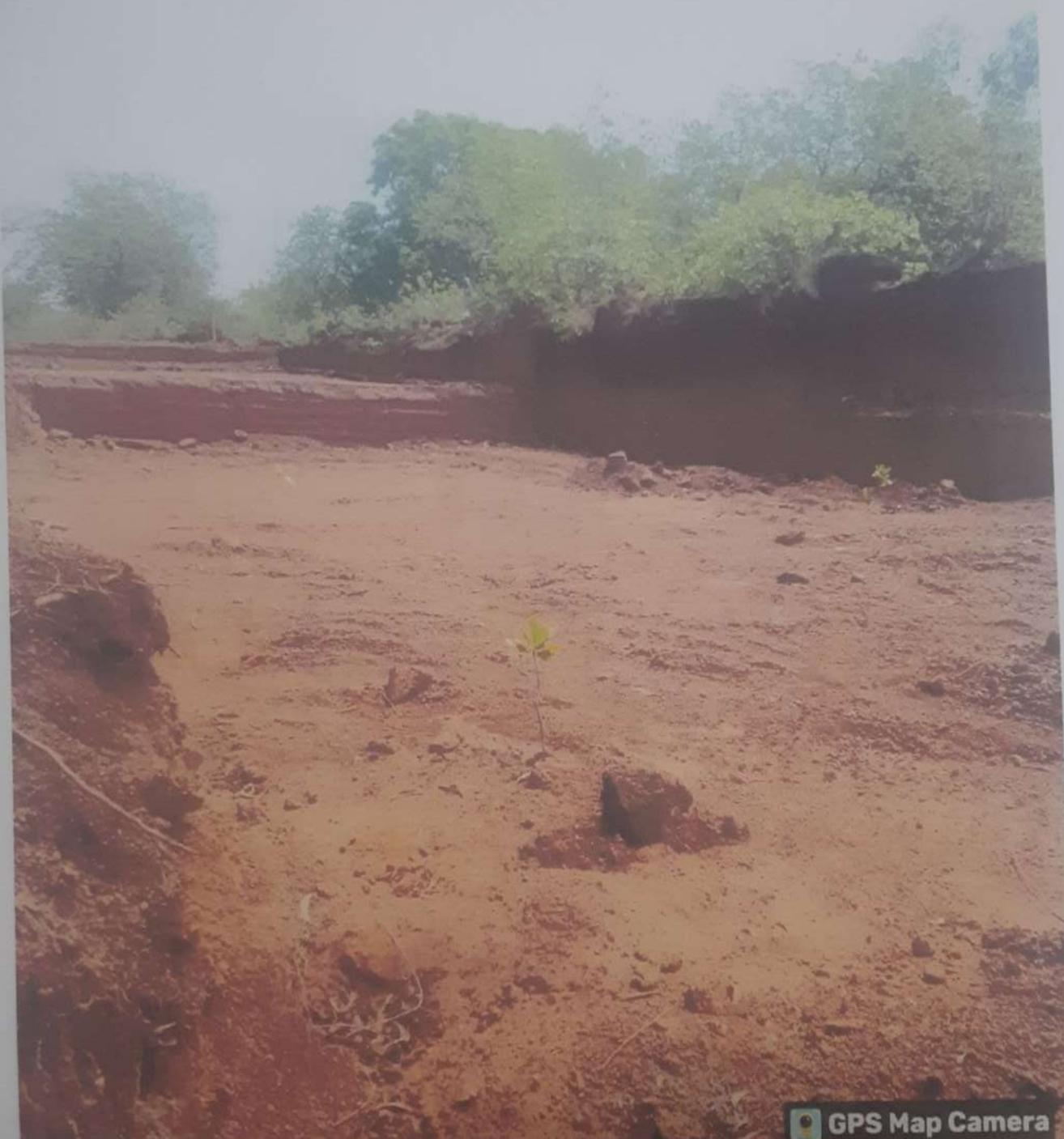


 **GPS Map Camera**

**Ramachandrapur, Odisha, India**  
W9G3+J8, Ramachandrapur, Odisha 752025, India  
Lat 19.927642°  
Long 85.356002°  
13/05/24 10:08 AM GMT +05:30



- 22 - 20 -



GPS Map Camera

Ramachandrapur, Odisha, India  
W9G3+J8, Ramachandrapur, Odisha 752025, India  
Lat 19.928044°  
Long 85.355734°  
13/05/24 10:05 AM GMT +05:30

Google

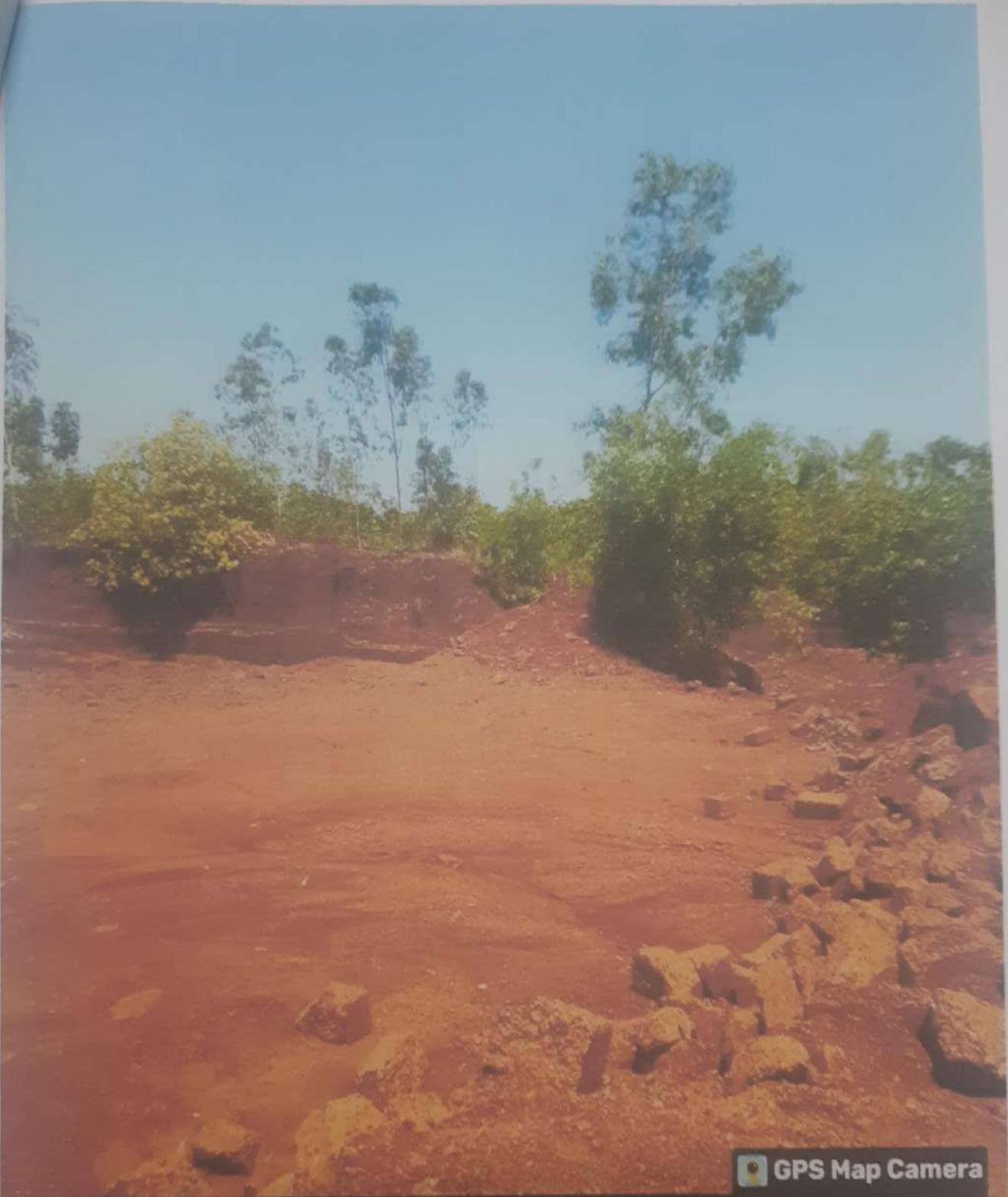
X  
83



 **GPS Map Camera**

**Ramachandrapur, Odisha, India**  
 W9G3+J8, Ramachandrapur, Odisha 752025, India  
 Lat 19.927062°  
 Long 85.356003°  
 13/05/24 10:34 AM GMT +05:30

Google



 **GPS Map Camera**

**Bariko, Odisha, India**  
W9H4+38J, Bariko, Ramachandrapur, Odisha 752025, India  
Lat 19.92862°  
Long 85.355356°  
13/05/24 10:24 AM GMT +05:30



~~Handwritten mark~~



GPS Map Camera



Ramachandrapur, Odisha, India  
W9G3+J8, Ramachandrapur, Odisha 752025, India  
Lat 19.928209°  
Long 85.355584°  
13/05/24 10:12 AM GMT +05:30

Google

1  
1  
X



Google

Ramachandrapur, Odisha, India

W9G3+J8, Ramachandrapur, Odisha 752025, India

Lat 19.927062°

Long 85.356003°

13/05/24 10:34 AM GMT +05:30



GPS Map Camera

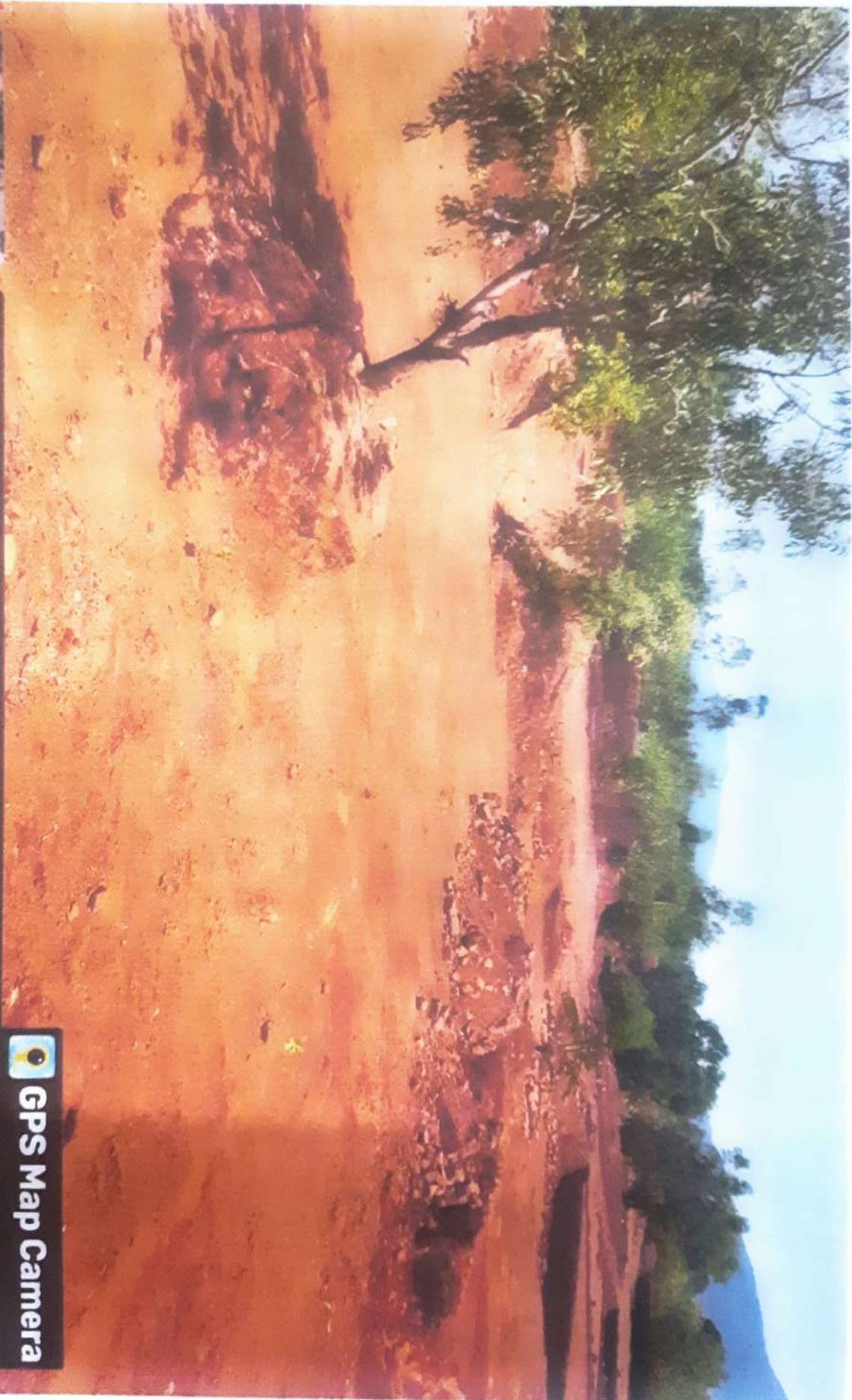
Handwritten scribbles and a large 'X' mark at the top of the page.



 **GPS Map Camera**

**Ramachandrapur, Odisha, India**  
**Unnamed Road, Ramachandrapur, Odisha 752025, India**  
**Lat 19.927654°**  
**Long 85.356258°**  
**13/05/24 10:29 AM GMT +05:30**

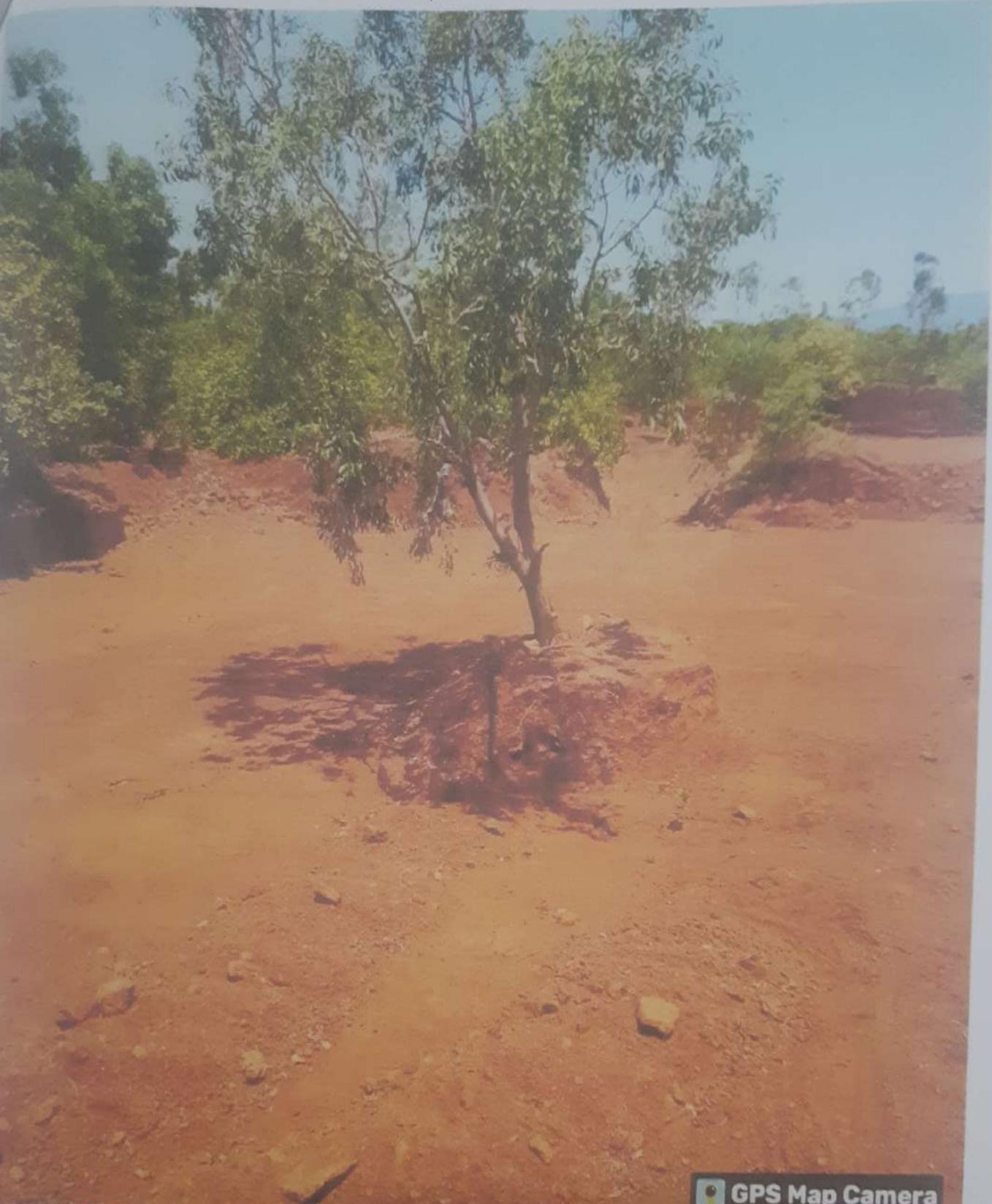
— ✕ —



Ramachandrapur, Odisha, India  
Unnamed Road, Ramachandrapur, Odisha 752025, India  
Lat 19.927991°  
Long 85.355921°  
13/05/24 10:27 AM GMT +05:30

 **GPS Map Camera**

- ~~89~~ - ~~67~~ -



 **GPS Map Camera**

Ramachandrapur, Odisha, India

Unnamed Road, Ramachandrapur, Odisha 752025, India

Lat 19.927991°

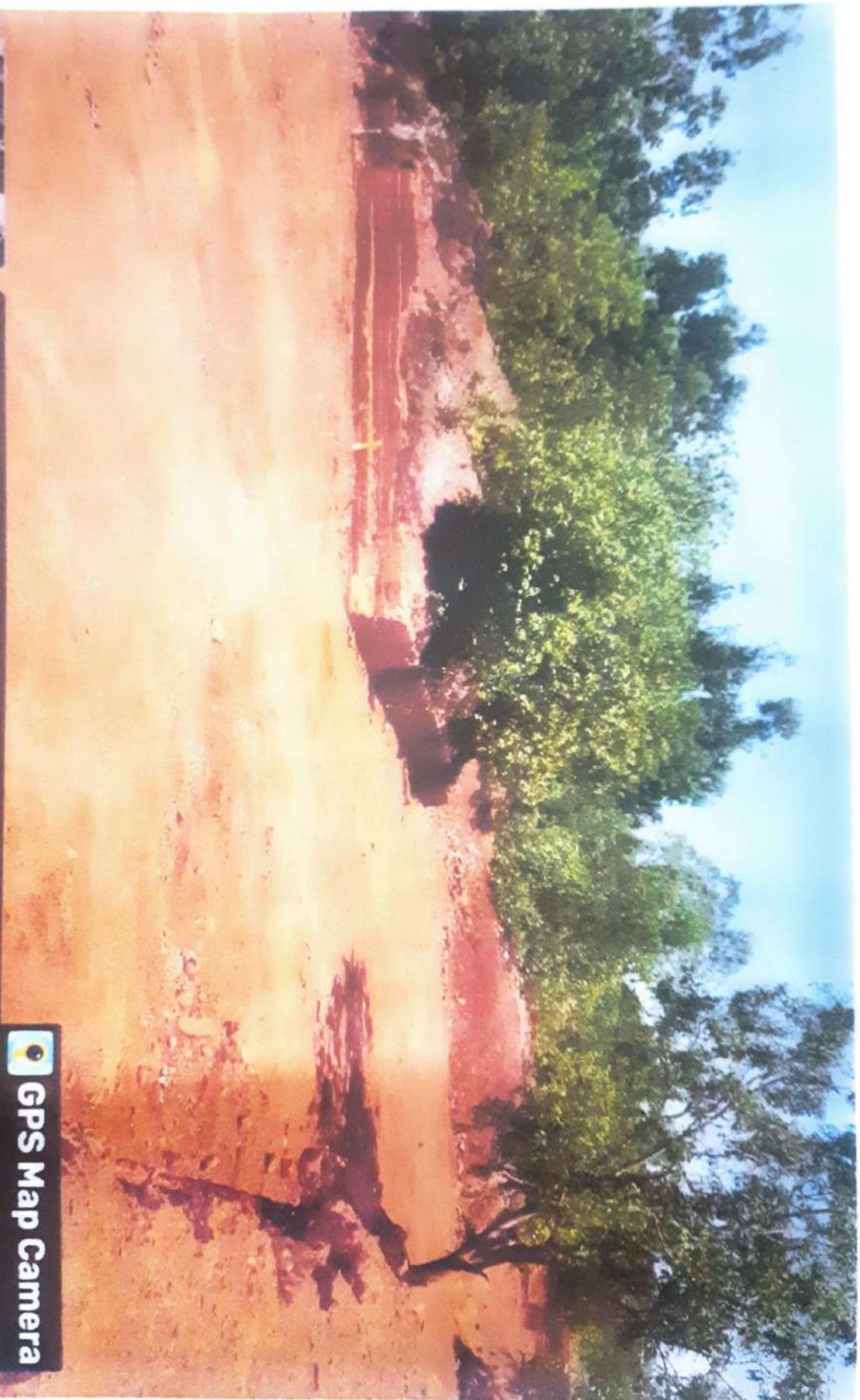
Long 85.355921°

13/05/24 10:27 AM GMT +05:30



Google

- 90 - X -



Ramchandrapur, Odisha, India  
Unnamed Road, Ramchandrapur, Odisha 752025, India  
Lat 19.928183°  
Long 85.355993°  
13/05/24 10:26 AM GMT +05:30

 GPS Map Camera

— 6X —



GPS Map Camera

Ramachandrapur, Odisha, India  
W9G3+J8, Ramachandrapur, Odisha 752025, India  
Lat 19.928209°  
Long 85.355584°  
13/05/24 10:12 AM GMT +05:30



Google

- 92 - 70 -



GPS Map Camera

Ramachandrapur, Odisha, India  
W9G3+J8, Ramachandrapur, Odisha 752025, India  
Lat 19.928069°  
Long 85.355623°  
13/05/24 10:11 AM GMT +05:30



~~93~~ - ~~81~~ -



GPS Map Camera

Ramachandrapur, Odisha, India  
W9G3+J8, Ramachandrapur, Odisha 752025, India  
Lat 19.9282°  
Long 85.355662°  
13/05/24 10:13 AM GMT +05:30



- 44 - X -



GPS Map Camera

Ramachandrapur, Odisha, India  
W9G3+J8, Ramachandrapur, Odisha 752025, India  
Lat 19.92744°  
Long 85.35604°  
13/05/24 10:15 AM GMT +05:30



N.C.R.B (एन.सी.आर.बी)  
I.I.F.-1 (एकीकृत जांच फार्म -1)

## FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट

(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): KHURDA

P.S. (थाना): TANGI

Year (वर्ष): 2023

FIR No. (प्र.सू.रि. सं.): 0443

Date and Time of FIR (प्र.सू.रि. की दिनांक और समय): 29/05/2023 23:55 hrs

2. S.No. (क्र. Acts (अधिनियम)

Sections (धारा(एँ))

1	IPC 1860	143
2	IPC 1860	147
3	IPC 1860	447
4	IPC 1860	294
5	IPC 1860	323
6	IPC 1860	427
7	IPC 1860	506
8	IPC 1860	149

3. (a) Occurrence of offence (अपराध की घटना):

1. Day (दिन): Monday

Date From (दिनांक से): 29/05/2023

Date To (दिनांक तक): 29/05/2023

Time Period (समय अवधि): Pahar 6

Time From (समय से): 18:00 hrs

Time To (समय तक): 18:00 hrs

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई): Date (दिनांक): 29/05/2023 Time (समय): 23:55 hrs

(c) General Diary Reference (रोजनामचा संदर्भ): Entry No. (प्रविष्टि सं.): 007 Date & Time: 30/05/2023 10:37 hrs

4. Type of Information (सूचना का प्रकार): Written

5. Place of Occurrence (घटनास्थल):

1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): WEST, 7 Km(s)

Beat No. :

(b) Address (पता): BARIKO

(c) In case, outside the limit of this Police Station, then (यदि थाना सीमा के बाहर है तो):

Name of P.S. (थाना का नाम):

District(State) (जिला (राज्य)):

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

(a) Name (नाम): GIRIDHARI DAS

(b) Father's Name (पिता का नाम):

RADHA CHARAN DASH

(c) Date/Year of Birth (जन्म तिथि / वर्ष): 1978

(d) Nationality (राष्ट्रियता): INDIA

(e) UID No. (यूआईडी सं.):

(f) Passport No. (पासपोर्ट सं.):

Date of Issue (जारी करने की तिथि):

Place of Issue (जारी करने का स्थान):

(g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)

S.No. (क्र.सं.) Id Type (पहचान पत्र का प्रकार)

Id Number (पहचान संख्या)

N.C.R.B (एन.सी.आर.बी)  
I.I.F.-1 (एकीकृत जांच फार्म -1)

## (h) Address (पता):

S.No.(क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	BADAPARI , TANGI, KHURDA, ODISHA, INDIA
2	Permanent Address	BADAPARI , TANGI, KHURDA, ODISHA, INDIA

## (i) Occupation (व्यवसाय):

Mobile (मोबाइल सं.): 91-9937748788

## (j) Phone number (दूरभाष सं.):

## 7. Details of known/suspected/unknown accused with full particulars (जात / संदिग्ध / अज्ञात अभियुक्त का पूरे विवरण सहित वर्णन):

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	MADHUSUDAN PALAI		Father's Name : LATE. BINAYAK PALAI	1. JHARIA , TANGI, KHURDA, ODISHA, INDIA
2	RISHNA MANDHATA		Father's Name : LATE. PADMA CHARAN	1. BADAPARI , TANGI, KHURDA, ODISHA, INDIA
3	PITABASHA BEHERA		Father's Name : LATE. PARAMANANDA	1. BARIKO , TANGI, KHURDA, ODISHA, INDIA
4	MURALIDHAR PALAI		Father's Name : LATE. SAMBARI	1. JHARIA , TANGI, KHURDA, ODISHA, INDIA
5	NAKU PALAI		Mother's Name : MURALI	1. JHARIA , TANGI, KHURDA, ODISHA, INDIA
6	KESHABA PALAI		Father's Name : RAJU	1. JHARIA , TANGI, KHURDA, ODISHA, INDIA
7	BIKASH PALAI		Father's Name : GOKULA	1. JHARIA , TANGI, KHURDA, ODISHA, INDIA
8	BHAGI PALAI		Father's Name : LATE. BANSHIDHAR	1. JHARIA , TANGI, KHURDA, ODISHA, INDIA
9	DINU PALAI		Father's Name : LATE. PARI	1. JHARIA , TANGI, KHURDA, ODISHA, INDIA
10	PENDU PALAI		Father's Name : DHUNA	1. JHARIA , TANGI, KHURDA, ODISHA, INDIA
11	BAGHA PALAI AND 20 TO 30 OTHERS		Father's Name : PADMA	1. JHARIA , TANGI, KHURDA, ODISHA, INDIA

## 8. Reasons for delay in reporting by the complainant/informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

## 9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))
-----------------	------------------------------------	------------------------------------	---------------------	----------------------------------

## 10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य (रु में):

## 11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S.No. (क्र.सं.) UIDB Number (यू.डी. प्रकरण सं.)

## 12. First Information contents (प्रथम सूचना तैथ्य):

N.C.R.B (एन.सी.आर.बी)  
I.I.F.-1 (एकीकृत जांच फार्म -1)

12. First Information contents (प्रथम सूचना तथ्य):

THE COMPLAINANT ALLEGED THAT ON DT 29.05.2023 AT 6.30 PM RISHNA MANDHATA AND MADHUSUDAN PALIA ALONG WITH 23/30 OTHERS BEING ARMED WITH DEADLY WEAPON ENTERED INSIDE THE LEGAL LATERITE STONE QUARRY AT BARIKO, NUAGAON AND ASSAULTED THE QUARRY OWNER AND WORKERS. DAMAGED THE VEHICLE OF QUARRY OWNER AND THREATENED WITH DIRE CONSEQUENCE.

13 Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद्र सं. 2 में उल्लेख धारा के तहत है।)

(1) Registered the case and took up the investigation:

(प्रकरण दर्ज किया गया और जांच के लिए लिया गया):

or (या)

(2) Directed (Name of I.O.) (जांच अधिकारी का नाम): Sujata Palai

Rank (पद): SI (Sub-Inspector)

No. (सं.):

Mobile No. (मोबाइल सं.): 9778742001

to take up the investigation (को जांच अपने

पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए):

or (के कारण इंकार किया या)

(4) Transferred to P.S. (थाना):

District (जिला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित).

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost. (शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी।)

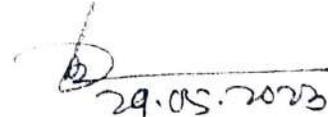
R.O.A.C. (आर. ओ. ए. सी.)

14. Signature/Thumb impression of the complainant / informant

(शिकायतकर्ता / सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15. Date and time of dispatch to the court

(अदालत में प्रेषण की दिनांक और समय):

  
29.05.2023

Signature of Officer in charge, Police Station  
(थाना प्रभारी के हस्ताक्षर)

Name (नाम): Digbijay Biswal

Rank (पद): I (Inspector)

No. (सं.): AXVPB1552E

Mobile No. (मोबाइल सं.): 9439828464